INFORMATION OF FOOD SAFETY AND STANDARDS AUTHORITY OF INDIA UNDER SECTION 4(1) OF THE RIGHT TO INFORMATION ACT, 2005

(i) Section 4(1)(b(i) Particulars of Organisation, Functions and Duties

A. Particulars of Organisation -

The Food Safety and Standards Act, 2006 was enacted in 2006 in order to consolidate all the laws relating to food and to establish the Food Safety and Standards Authority of India (FSSAI), for laying down science-based standards for articles of food and for regulating their manufacture, storage, distribution, sale and import, for ensuring availability of safe and wholesome food for human consumption in the Country. Act enabled establishment of a single statutory body for food laws, standards setting and enforcement thus avoiding any confusion in the minds of consumers, manufacturers, traders and others due to multiplicity of food laws prevailing earlier.

Food Authority

The Food Authority was established in 2008 under Section 4 of Food Safety and Standards `Act, 2006 vide notification no. S.O.2165 (E) dated 5th September, 2008. As provided in Section 4, it is a body corporate having perpetual succession and a common seal with power to acquire, hold and dispose of property, both movable and immovable, and to contract and shall, by the said name, sue or be sued. Section 4 further mandates that the head office of Food Authority shall be at Delhi. However, Food Authority may establish its offices at any other place in India.

The Composition of Food Authority is prescribed in Section 5 of the FSS Act. It provides that the Food Authority shall consist of a Chairperson and the following twenty-two members out of which one – third shall be women, namely: -

- (a) Seven members, not below the rank of a Joint Secretary to the Government of India, to be appointed by the Central Government, to respectively represent the Ministries or Departments of the Central Government, dealing with-
- (i) Agriculture,
- (ii) Commerce,
- (iii) Consumer Affairs,
- (iv) Food Processing,
- (v) Health,
- (vi) Legislative Affairs,
- (vii) Small Scale Industries, who shall be Members ex officio.

- (b) two representatives from the food industry of which one shall be from small scale industries;
- (c) two representatives from consumer organizations;
- (d) three eminent food technologists or scientists;
- (e) five members to be appointed every three years, on rotation, one each in seriatim from the Zones as specified in the First Schedule to represent the States and the Union territories;
- (f) two persons to represent farmers' organizations;
- (g) one person to represent retailers' organizations.

Section 5 also prescribes the norms for selection and appointment of its Chairperson and other Members.

The Chief Executive Officer (CEO) is the legal representative and Member Secretary of the Food Authority.

The Ministry of Health and Family Welfare, Government of India, is the administrative Ministry of Food Safety and Standards Authority of India (FSSAI). The Chairperson and Chief Executive Officer of FSSAI are appointed by the Central Government.

Composition of present members of the Food Authority is available at https://fssai.gov.in/cms/food-authority.php

Central Advisory Committee

Section 11 of the FSS Act provides for establishment of the Central Advisory Committee (CAC) by the Food Authority by notification and also provides for its composition. CEO, FSSAI is *ex officio* Chairperson of CAC. Section 12 delineates its functions. The primary mandate of the Committee is to ensures close co-operation and co-ordination among the Food Authority, the State enforcement agencies and the organizations operating in the field of food. It is also mandated to advise the Authority on performance of its duties under the Section and in particular drawing up of a proposal for the Food Authority's work programme, its prioritization, identification of potential risks, pooling of knowledge and such other functions as may be specified by regulations. The composition of members of Central Advisory Committee is available at https://fssai.gov.in/cms/centraladvisorycommittee.php.

Scientific Panels

Section 13 of the Food Safety and Standards Act, 2006 provides for establishment of subject specific Scientific Panels which shall consist of independent scientific experts to act as the risk assessment bodies and give their considered scientific opinion. The Scientific Panels choose a Chairperson from amongst its members. At present there are 21 subject specific Scientific Panels. The Scientific Panel invites relevant industry and consumer organisations in its deliberations.

The list of 21 subject specific Scientific Panels is as under-

- Functional foods, Nutraceuticals, Dietetic Products and Other Similar Products.
- Method of Sampling and Analysis.
- Food additives, Flavourings, Processing Aids and Materials in Contact with Food.
- Contaminants in Food Chain.
- Biological Hazards.
- Pesticide Residues.
- Labelling and Claims/Advertisements.
- Genetically Modified Organisms and Foods.
- Fish and Fisheries Products.
- Nutrition and Fortification.
- Sweets, Confectionery, Sweeteners, Sugar & Honey.
- Water (including flavoured water) & Beverages (non-alcoholic).
- Oils & Fats.
- Milk and Milk Products.
- Meat and Meat Products, including Poultry.
- Cereals, Pulses & Legume and their Products (Including Bakery).
- Fruits & Vegetables and their Products (Including Dried Fruits and Nuts).
- Antibiotic Residues.
- Spices and Culinary Herbs.
- Packaging.
- Alcoholic Beverages.

Scientific Committee

Section 14 of the Food Safety and Standards Act, 2006 provides for the constitution of a Scientific Committee comprising the Chairpersons of the Scientific Panels and six independent scientific experts not belonging to or affiliated to any of the Scientific Panels. The Committee is responsible for providing scientific opinions to the Food Authority, general co-ordination necessary to ensure consistency of the scientific opinion and in particular with regard to the adoption of working procedures and harmonisation of working methods of the Scientific Panels. The Scientific Committee is also mandated to provide opinions on multi-sectoral issues falling within the competence of more than one Scientific Panels and on issues which do not fall within the competence of any of the Scientific Panels. Wherever necessary it sets up working groups. The Scientific Committee chooses a Chairperson from amongst its members.

Composition of the Scientific Committee and Scientific Panels is available at https://fssai.gov.in/upload/uploadfiles/files/Reconstitution_order_dated_%2024_02_2023.pdf

Location-

As per provisions of Food Safety and Standards Act, 2006, the Headquarter of the Food Authority is located at New Delhi, whereas Regional Offices and Laboratories are located at following places:

- 1. <u>Regional Offices:</u>
- (i) Northern Region -Ghaziabad
- (ii) Western Region-Mumbai
- (iii) Southern Region-Chennai
- (iv) Eastern Region-Kolkata
- Branch/Port Offices
- (i) Kochi
- (ii) Visakhapatnam
- (iii) Hyderabad
- (iv) Bengaluru
- (v) Ahmedabad
- (vi) Tuticorin
- (vii) Krishnapatnam
- (viii) Mundra

- (ix) Kandla
- (x) Guwahati
- (xi) Mumbai JNPT Port
- (xii) Mangaluru

3. <u>Laboratories</u>

- (i) National Food Laboratory, Delhi-NCR -Indirapuram, Ghaziabad
- (ii) National Food Laboratory, Kolkata; Extension Raxual
- (iii) National Food Laboratory, JNPT Mumbai
- (iv) National Food Laboratory, CPT Chennai

State Food Safety Commissioners and other Authorities-

The Act also provides for Food Safety Commissioner for each State/UT and enforcement personnel such as Designated Officers, Food Safety Officers under him. Machinery for adjudication includes Adjudicating Authorities and Appellate Tribunals. The States/UTs are responsible for creation and filling up of necessary posts required for effective implementation of the Act in the respective State/UT. Particulars of Commissioners of States/UTs are available at https://www.fssai.gov.in/cms/commissioners-of-food-safety.php

Tenure of Members-

As specified in Section 7 of the Food Safety and Standards Act, 2006, as amended vide Food Safety and Standards (Amendment) Act, 2008, the Chairperson and the Members, other than ex officio Members, shall hold office for a term of three years from the date on which they enter upon their offices and shall be eligible for re-appointment for a further period of three years:

Provided that the Chairperson shall not hold office as such after he has attained the age of sixty-five years.

Salary and allowances of Chairperson and Members of Food Authority-

Salary and Allowances of the Chairperson and Members of the Food Authority are governed by the Food Safety and Standards Authority of India (Salaries, Allowances and other Conditions of Service of Chairperson and Members) Rules, 2008. In respect of Members, these Regulations are to be read with Food Safety and Standards Authority of India (Transaction of Business at its Meetings) Amendment Regulations, 2016, which provides that the Members of the Food Authority, other than ex-officio members, shall be paid a sitting fee of

rupees seven thousand five hundred for each day or part thereof for attending each meeting and the reimbursement of actual travel and subsistence expenses'. Ex-officio members, being serving officers, do not get any remuneration/sitting fee.

Appointment and removal of Members-

As specified in sub-section 4 of Section 5 of the Food Safety and Standards Act, 2006 as amended vide Food Safety and Standards (Amendment) Act, 2008, appointment of Chairperson and the Members, other than *ex officio* Members, is made by the Central Government on the recommendations of the Selection Committee.

Section 5, Sub Section 5 provides that Chairperson of the Food Authority shall not hold any other office.

Section 6 specifies the composition of the Selection Committee for the purpose of selection of Chairperson and the Members, other than *ex-officio* Members of the Food Authority. The Committee is headed by the Cabinet Secretary.

Removal of the Chairperson and Members of the Food Authority is governed by Section 7 Sub-section 4 and Section 8 of the Food Safety and Standards Act, 2006

Chronology regarding implementation of FSS Act.

- ➤ A chronology of events regarding implementation of Food Safety and Standards Act, 2006 is given below:
- > President assent received on 23.08.2006.
- ➤ Notified in the Gazette of India on 24.08.2006.
- ➤ The work allocation by Cabinet Secretariat notified vide S.O. 1568(E) dated 17.09.2007 to allocate work relating to Food Safety and Standards (FSS) Act, 2006 to the Ministry of Health and Family Welfare.
- ➤ The Ministry of Health and Family Welfare issued notification on 15.10.2007 invoking Sections 4 to 10, 87-88, 91 and 101 relating to establishment of Food Authority, selection of Chairpersons and Members of the authority, functions of Chief Executive Officer, powers of Central Government to make rules and powers to remove difficulties.
- ➤ Section 90 relating to transfer of existing employees of central government agencies governing various food related Act/Orders to Food Authority, invoked vide gazette notification dated 28.08.2008
- ➤ Food Safety and Standards Authority of India (FSSAI) established under Section 4 of the Act vide notification dated 5th September, 2008.

- ➤ Various Sections (16-18, 81-86,92 and 93) were invoked on 18.11.2008 and other Sections (11-15) relating to Central Advisory Committee, Scientific Committee, Scientific Panel etc. were invoked vide notification dated 09.06.2009.
- > 29.06.2009 Section 99 notified.
- > 31.07.2009-Section 36-47 notified.
- ➤ 29.07.2010-all remaining Sections notified except Section 22.
- ➤ 05.05.2011-Food Safety and Standards Rules, 2010 notified.
- ➤ 05.08.2011 6 Principal Food Safety and Standards Regulations notified
- ➤ 2011-2022-16 more Principal Regulations and several amendment regulations notified.
- ➤ 2.11.2021-Section 22 relating to Genetically modified food notified.

Thus all Sections of FSS Act stand notified by the Government.

(Note- The Food Authority while drawing up the 6 regulations in 2011 tried to integrate erstwhile Acts, Rules, Orders, in line with the mandate of the Food Safety and Standards Act. The Authority did not introduce new standards at this stage since it required detailed risk assessment, examination of risk management options consideration by the Scientific panels/Committee and final approval by the Food Authority and the Central Government).

B. Duties and functions of the Food Authority:

The duties and functions of the Food Authority are prescribed under Section 16 of the Act as under: -

- (1) It shall be the duty of the Food Authority to regulate and monitor the manufacture, processing, distribution, sale and import of food so as to ensure safe and wholesome food.
- (2) Without prejudice to the provisions of sub section (1), the Food Authority may by regulations specify –
- (a) the standards and guidelines in relation to articles of food and specifying an appropriate system for enforcing various standards notified under this Act;
- (b) the limits for use of food additives, crop contaminants, pesticide residues, residues of veterinary drugs, heavy metals, processing aids,

- myco-toxins, antibiotics and pharmacological active substances and irradiation of food;
- (c) the mechanisms and guidelines for accreditation of certification bodies engaged in certification of food safety management systems for food businesses;
- (d) the procedure and the enforcement of quality control in relation to any article of food imported into India;
- (e) the procedure and guidelines for accreditation of laboratories and notification of the accredited laboratories;
- (f) the method of sampling, analysis and exchange of information among enforcement authorities;
- (g) conduct survey of enforcement and administration of this Act in the country;
- (h) food labeling standards including claims on health, nutrition, special dietary uses and food category systems for foods; and
- (i) the manner in which and the procedure subject to which risk analysis, risk assessment, risk communication and risk management shall be undertaken.
- (3) The Food Authority shall also: -
- (a) provide scientific advice and technical support to the Central Government and the State Governments in matter of framing the policy and rules in areas which have a direct or indirect bearing on food safety and nutrition;
- (b) search, collect, collate, analyse and summarise relevant scientific and technical data particularly relating to
 - (i) food consumption and the exposure of individuals to risks related to the consumption of food;
 - (ii) incidence and prevalence of biological risk;
 - (iii) contaminants in food;
 - (iv) residues of various contaminants;
 - (v) identification of emerging risks; and
 - (vi) introduction of rapid alert system;
- (c) promote, co-ordinate and issue guidelines for the development of risk assessment methodologies and monitor and conduct and forward

- messages on the health and nutritional risks of food to the Central Government, State Governments and Commissioners of Food Safety;
- (d) provide scientific and technical advice and assistance to the Central Government and the State Governments in implementation of crisis management procedures with regard to food safety and to draw up a general plan for crisis management and work in close co-operation with the crisis unit set up by the Central Government in this regard;
- (e) establish a system of network of organizations with the aim to facilitate a scientific co-operation framework by the co-ordination of activities, the exchange of information, the development and implementation of joint projects, the exchange of expertise and best practices in the fields within the Food Authority's responsibility;
- (f) provide scientific and technical assistance to the Central Government and the State Government for improving co-operation with international organizations;
- (g) take all such steps to ensure that the public, consumers, interested parties and all levels of panchayats receive rapid, reliable, objective and comprehensive information through appropriate methods and means;
- (h) provide, whether within or outside their area, training programmes in food safety and standards for persons who are or intend to become involved in food businesses, whether as food business operators or employees or otherwise;
- (i) undertake any other task assigned to it by the Central Government to carry out the objects of this Act;
- (j) contribute to the development of international technical standards for food, sanitary and phyto-sanitary standards;
- (k) contribute, where relevant and appropriate to the development of agreement on recognition of the equivalence of specific food related measures;
- (l) promote co-ordination of work on food standards undertaken by international governmental and non-governmental organizations;
- (m) promote consistency between international technical standards and domestic food standards while ensuring that the level of protection adopted in the country is not reduced; and
- (n) promote general awareness as to food safety and food standards.

- (4) The Food Authority shall make it public without undue delay-
 - (a) the opinions of the Scientific Committee and the Scientific Panels immediately after adoption;
 - (b) the annual declarations of interest made by members of Food Authority, the Chief Executive Officer, members of the advisory Committee and members of the Scientific Committee and Scientific Panels, as well as the declarations of interest if any, made in relation to items on the agendas of meetings;
 - (c) the results of its scientific studies; and
 - (d) the annual report of its activities

The Authority is fulfilling its mandate under the FSS Act by-

- > setting globally benchmarked regulations, standards and guidelines
- facilitating compliance through licensing, registration, inspection, third party audit and improved laboratory network
- > regulating imports for ensuring safety of imported food products
- building capacity of regulatory staff, laboratory personnel as well as food business operators
- driving public health initiatives in the true spirit of convergence
- leveraging IEC (Information, Education & Communication) techniques to build a food safety culture
- embracing technology to streamline processes
- forging strategic partnerships to generate and exchange knowledge and best practices

A copy of the Food Safety and Standards Act, 2006 is available at the website of FSSAI www.fssai.gov.in at url https://www.fssai.gov.in/cms/act-2006.php

(ii) Section 4(1)(b(ii) Powers and Duties of Officers and other Employees of Food Authority

Provisions regarding Officers and other employees of Food Authority are contained in Section 9 of FSS Act, 2006. Section 9(1) provides that there shall be a Chief Executive Officer of the Food Authority, not below the rank of Additional Secretary to the Government of India, who shall be the Member-Secretary of the Authority, to be appointed by the Central Government.

Functions of the Chief Executive Officer are specified in Section 10 of the FSS Act, 2006 which is available on website of FSSAI.

Other officers

Section 9(2) provides that the Food Authority may with the approval of the Central Government determine the number, nature and categories of other officers and employees required to the Food Authority in the discharge of its functions.

Details regarding duties and work allocation of officers is available at the website of FSSAI - https://fssai.gov.in/jobs@fssai.php?pages=6

FSSAI currently has a sanctioned strength of 824 and the details of posts created are as under:

Table - Details of sanctioned posts in FSSAI

Sl No.	Name of Post	Pay Level	Sanctioned Strength
1	Chairperson	17	1
2	CEO	15	1
3	Executive Director	14	2
4	Advisor	14	2
5	Director	13	16
6	Chief Technology Officer	13	1
7	Principal Manager	13	1
8	Joint Director	12	32
9	Deputy Director	11	44
10	Assistant Director	10	22
11	Assistant Director (Tech)	10	60
12	Food Analyst	10	10
13	Technical Officer	7	255
14	Central Food Safety Officer	7	74
15	Assistant Director (OL)	10	1

16	Hindi Translator	6	3
17	Administrative Officer	8	25
18	Assistant	6	76
19	Junior Assistant Grade- I	4	12
20	Senior Private Secretary	8	7
21	Personal Secretary	7	17
22	Personal Assistant	6	39
23	Senior Manager (IT)	12	2
24	Manager (IT)	11	2
25	Deputy Manager (IT)	10	4
26	Assistant Manager (IT)	7	10
27	IT Assistant	6	6
28	Senior Manager	12	2
29	Manager	11	8
30	Deputy Manager	10	16
31	Assistant Manager	7	8
32	Junior Assistant Grade-II	2	12
33	Staff Car Driver (Ordinary	2	3
	Grade)		
34	Multi-Tasking Staff (MTS)	1	50
	Total		824

The above posts in FSSAI have been grouped into three cadres: -

- 1. Scientific and Technical Cadre
- 2. Administrative and Finance Cadre
- 3. I.T. and other Specialized Services

Other pertinent information relating to Officers and Staff Recruitment - Recruitment cell to furnish the requisite information.

Direct Recruitment-

In all, currently 693 persons are in position in FSSAI including 459 on Regular (direct recruitment/absorption), 87 on deputation, 32 on deemed deputation and 115 on contract basis. Recruitment process for other posts is under way.

(Note: 27 TOs, 03 Assistant Manager(IT) and 08 Personal Assistant have joined FSSAI and currently they are undergoing training)

Salaries and Allowances and other conditions of service of officers and employees -

Under sub-section 3 of Section 9 of the Act, the 'salaries and allowances payable to, and other conditions of service of, the Chief Executive Officer, officers, and other employees shall be such as may be specified by regulations by the Food Authority with the approval of the Central Government. Under Food Safety and Standards Authority of India (Salary , Allowances and other Conditions of Service of Officers and Employees) Regulations, 2013,the conditions of service of the eligible employees of Authority in the matters of pay, allowances, fixation of pay, increment, joining time, joining time pay, age of superannuation, modified assured career progression scheme, medical facilities, leave, leave travel concession, conduct , disciplinary matters and other conditions of service, shall be regulated in accordance with such other rules and regulations as are , from time to time, applicable to officers and employees of the Central Government belonging to Group A, Group B and Group C posts, as the case may be, in the corresponding pay scale.

It may however, be mentioned that when serving IAS officers are appointed as CEO (which has been the case so far), they are governed by provisions of All India Services Rules and Regulations made thereunder.

(iii) Section 4(1)(b)(iii) Procedure followed in the decision making process, including channels of decision and accountability-

Sections 11,12,13,14,15 and 18 of FSS Act, 2006 and FSS Rules/Regulations, 2011 notified by the Authority delineate the institutional mechanism to take decision in the Authority. All decisions are taken in the meetings of the Food Authority which are generally held quarterly or at the level of Chairperson/CEO where such powers are vested in him under the FSS Act or delegated by the Food Authority. Approval of Central Government is also obtained where such approval is mandated under the Act. For framing of

standards and regulations, FSSAI has laid down a Standard Operating Procedure with timelines as per details below:

Sr. No.	Steps	Estimated Time
1.	Framing of the draft notification/ regulation after approval of the draft standards/ regulatory measure by the Food Authority	15 days.
2.	Reference to the Ministry for its approval and publication of the Draft Regulation	Up to 3 months.
3.	Placement of the Draft regulation on the website after its publication in the Gazette for inviting comments from the stakeholders	WTO members and inviting comments/
4.	Simultaneous Notification to the WTO for its comments	suggestions from the stakeholders running concurrently)
5.	After closure of comments period, the comments received are tabulated, and examined.	Up to 45 days
6.	Consideration of the comments by the Scientific Panel/ internal committee for finalization of the draft standards/ measures as the case may be.	
7.	Consideration of the recommendation of the panel/ internal committee by the Scientific Committee for validation/ ratification, if required, and by the Authority for its approval.	with the scheduling of meetings of the
8.	The Final Regulation is sent to the Ministry of Health for its approval for Notification of the Final Regulation.	30 days to 90 days
9.	The Ministry forwards the same to the Legislative Department in the Ministry of Law for Legal Vetting and on receipt thereof accords its approval	

10.	The Final Regulation is sent to the Controller About 15 days
	of Publications for publication of the
	notification in the Gazette of India .

ReRegarding matters other than For matters other than regulations, cases are prepared by the concerned Divisions and submitted through Divisional Heads for approval of CEO/ Chairperson/ the Food Authority, as the case may be.

(iv) Section 4(1)(b)(iv) -The norms set by it for the discharge of its functions - Regulations

(v)Section 4(1)(b)(v) The Rules, Regulations, instructions/Manuals/ Records held in FSSAI to discharge its functions

Provisions under Food Safety and Standards Act, 2006 defining its functions, and Food Safety and Standards Rules, 2011 and Food Safety and Standards Regulations as notified from time to time, various Manuals etc. are followed in discharge of operational functions in FSSAI.

Details of the Notification of the Food Safety and Standards Act, 2006, Rules and Regulations, which govern the functioning of FSSAI, are at *Annexure B*.

Manuals include14 Manuals of Methods of Analysis, Manual for Imports, Manual for Food Safety Officers, Training manuals, SoPs etc

For administrative and financial matters, the Food Authority follows various Rules and instructions issued by the Government such as FR/SR, General Financial Rules, CCS(CCA) Rules, 1965, CCS(Conduct) Rules, 1964, TA Rules etc.

Further, it may be stated that FSSAI is a small and nimble organization. In order to fulfil its large mandate under FSS Act, it has built effective alliances with other organizations and created network of relationships to achieve the objectives. For example,

- (i) Responsibility for enforcement and inspections is primarily with the Commissioners of Food Safety in States/UTs.
- (ii) Food testing is done by State food labs and NABL accredited mostly private labs notified by the Food Authority. Referral food labs are labs under Central Ministries and agencies.

- (iii) Members of Scientific Panels and Scientific Committee that play a key role in standard setting come from the university system and the public research institutions and agencies.
- (iv) Industry associations play a role in the Food Authority's work in a broad range of areas.
- (v) Consumer organizations provide insights on work related to consumer concerns. FSSAI works closely with the such organisations.
- (vi) Partnerships with Scientific, Research and Academic Institutions working in area of food safety and nutrition (NeTSCoFaN); with professionals in food and nutrition to leverage their collective strength and expertise systematically to support both demand and supply side initiatives of Eat Right India (NetProFaN)

(vi) Section 4(1)(b)(vi)- A Statement of the categories of documents that are held by it or under its control:

FSSAI uses various documents in discharge of its functions. It has also developed various resource materials for various interest groups such as Regulatory personnel, Food Business Operators and Consumers. These documents/material include:

- Food Safety and Standards Act,2006
- Food Safety and Standards Rules, 2011
- Compendium of various Food Safety and Standards Regulations
- Service Regulations like General Financial Rules, Fundamental and Supplementary Rules, Travelling Allowance Rules, CCS(CCA) Rules, CCS(Conduct) Rules
- Manuals of Methods of Analysis, Manual for Food Imports, Manual for Food Safety Officers, Training manuals
- Standing Operating Procedures
- Booklets and Brochures related to IEC/Social and behavioural change activities such as Pink Book, Yellow Book, Eat Right India Handbook; Healthy recipe books
- DART -Detection of Adulteration through Rapid Testing
- ▶ Books in Library relating to Food Science / Food Technology
- Scientific / Technical words dictionary

However, None of the above documents are held by/under its control as defined in RTI Act in as much as all the documents are already

notified/published and/or uploaded on website of FSSAI and are thus in public domain .

(vii)Section 4(1)(b(vii)) The particulars of any arrangement that exists for consultation with or representation by, the members of the public in relation to the formulation of its policy implementation thereof

Consultation with members of the Public/stakeholders-

- The draft of FSS Regulations, including their amendments are placed in the public domain on the website for suggestions/observations/comments of the public. These comments are taken into consideration before the Rules/Regulations are finalised with approval of the Government and notified in the Gazette. To facilitate members of public to offer comments, FSSAI launched 'e-Platform for Comments' on 5th November, 2018 and is available on the portal https://comments.fssai.gov.in/
 - Representatives from sectors covering Industry, Consumer Organisations, Farmers/Retailers associations are appointed as Members of the Authority or where appointment is pending, special invitees from some of these sectors are invited in meetings of the Food Authority. Representatives of these sectors are also included in the Central Advisory Committee. Subject specific scientific panels are also mandated under Section 13(2) to invite the relevant industry and consumer representatives in its deliberations.
 - •FSSAI is convening quarterly meetings with different sectors of the industry in order to understand and address their concerns and issues vis-à-vis regulatory changes, emerging issues, etc. and keep them abreast about related orders/directions issued by FSSAI specific to their sector. During 2021-2022, 04 such meetings with different sectors such as Wholesalers, Transporters, Re-packers, Re-labellers, Retailers, Direct Sellers, E-Commerce Establishment were conducted.
 - Workshops/Seminars etc. are being regularly held involving stakeholders participation.
- Interaction with civil society and public already exists through letters, representations, electronic mails or through 'feedback' option available at https://fssai.gov.in/feedback-form.php

• Nationwide helpline (1800-11-2100) service is in operation to address queries regarding functions, procedures and implementation of FSS Act/Rules/Regulations

Section 4(1)(B)(viii) A statement of the boards, councils, committees and other bodies consisting of two or more persons constituted as its part or for the purpose of its advice and as to whether meetings of those boards, councils, committees and other bodies are open to the public or the minutes of such meetings are accessible for public

As already mentioned, following statutory bodies, having two or more persons are constituted under provisions of Food Safety and Standards Act:

- (i) Food Authority
- (ii) Central Advisory Committee
- (iii) Scientific Committee
- (iv) Scientific Panels

Minutes of Meetings of Food Authority and Central Advisory Committee are uploaded and put in public domain through Authority's website at www. https://fssai.gov.in/cms/authoritycacmeetings.php

FSSAI has also constituted Expert Committees on:

- ❖ Expert Committee to provide no objection for conducting human intervention studies on novel or non-specified food ingredients/products
- ❖ Six Expert Committees for Approval of Non-specified Food/ Food Ingredients
- Expert Committee on Approval of Claims under Food Safety and Standards (Advertising and Claims) Regulations, 2018

(ix) Section 4(1)(b)(ix) A directory of its officers and employees

Directory of Officers of FSSAI is uploaded on website of Authority at url: https://fssai.gov.in/cms/directory.php. Details of Regional Directors are available at https://fssai.gov.in/cms/regionaldirectors.php. Details of Authorised Officers of FSSAI are available at https://fssai.gov.in/cms/authorised-officer.php.

(x) Section 4(1)(b)(x) the monthly remuneration received by each of its Officers and Employees, including the system of compensation as provided in its regulations

For regular employees of FSSAI, pay and other allowances are as per Central Government norms. For contractual employees, the compensation is based on profile of the employee and the nature of responsibilities assigned. The detailed employee wise information is available at **Annexure - A** (regular employees/ employees on deputation/deemed deputation Annexure C) & **Annexure-B** (contractual employees)

(xi) Section 4(1)(b) (xi) The budget allocated to each of its Agencies, indicting the particulars of all plans, proposed expenditures and reports on disbursements made

Budget and Audited Accounts pertaining to FSSAI for the F.Y. 2021-22, are available and form part of the Annual Reports of the Authority which are uploaded on the website of FSSAI after being laid in both Houses of Parliament. Annual Reports are available at https://fssai.go v.in/cms/annual-reports.php and https://www.fssai.gov.in/knowledge-hub.php?hubname=Annual-Report . However, the Annual Reports for the F.Y. 2022-23 under process.

In case of Annexure-D from page 87-91, the information may be sought from the HR division.

(xii) Section 4(1)(b)(xii) the manner of execution of subsidy programmes including the amounts allocated and the details of beneficiaries of such programmes

Not applicable

(xiii) Section 4(1)(b)(xiii) Particulars of recipients of concessions, permits or authorisations granted by it

Not applicable

(xiv)Section 4(1)(b(xiv) Details in respect of the information, available to or held by it, reduced in an electronic form

A. Information available to FSSAI/held by FSSAI in electronic form-

All relevant information is already uploaded on website of FSSAI and is in public domain. The information which is available on FSSAI's website includes-

- ➤ Legislation [FSS Act, 2006, FSS Rule, 2011, Compendium of FSS Regulations etc.,]
- ➤ All GazetteNotifications, Advisories and Orders issued by Food Authority
- > Authority Profile
- ➤ Manuals-Manuals of Methods of Analysis, Manual for Food Safety Officers, Manual for food imports, etc
- List of Primary, Referral and Referance labs with details of labs.
- ➤ List of approved Rapid Analytical Food Testing Kits
- Rates for Food Testing
- ➤ ToT quarterly calendar under FoSTaC
- Status of upgradation of State Food Testing Labs under Central Sector Scheme, Food Safety on Wheels provided to States
- ➤ FoSCoS, Data of Licensing and registration, conditions for license and registration.
- ➤ FAQs on Regulations, Compliance, Imports, Standards, NCCP, Codex, Regulations, Food Fortification and other topics
- Guidance Notes on various topics and Myth Busters
- Books and Reports
- ➤ Video Library
- ➤ Various initiatives under Eat Right India and status of certification
- Corona related measures taken by Authority
- Particulars and contact addresses of all Food Safety Commissioners of States/UTs, all Regional Directors/Authorised Officers of FSSAI
- ➤ Information under RTI Act, 2005-list of CPIOs and suo-motu disclosures

Above information is available on website: www.fssai.gov.in

B. FSSAI -other Data Eco-systems in electronic form:

Food Import Clearance System (FICS): (https://fics.fssai.gov.in)

The Food Import Clearance System (FICS) is an Integrated Web based System

of FSSAI for the process of clearance of Imported Food into India at13 locations viz. Delhi, Mumbai, Kolkata, Chennai, Tuticorin, Kochi, Mundra/ Kandla, Krishnapatnam, Bengaluru, Ahmedabad, Vishakhapatnam, Hyderabad, Mangaluru covering 58 points of entry. The FICS application is integrated with Customs' Single Window Interface for Facilitating Trade (SWIFT) for seamless transmission of Bills of Entry from Customs' ICEGATE to FICS and issuance of NOC/Non-Conformance Reports by FSSAI for further action by Customs authorities .The Food Import Alert System (FIAS) has been also embedded into FICS, available at https://fics.fssai.gov.in/, that enables Custom Officers for food rejection at Ports

Food Safety Compliance System (FoSCoS): (https://foscos.fssai.gov.in)

Food Safety Compliance System (FoSCoS) is a software application for licensing and registration of FBOs with which several other modules are integrated It replaces the outdated Food Licensing and Registration System. It has been made operational Pan-India w.e.f. 1st November, 2020 including all 16 zones of Railways of the Country. It has additional functionalities with intent to make it simpler, faster and comprehensive so that FBO is able to get food license or can get registration certificate with ease. Audit Management System, Hygiene Rating System, FoSCoRIS etc. have already been integrated with it.

Food Safety Compliance through Regular Inspection & Sampling System (FoSCoRIS)

Food Safety Compliance through Regular Inspection & Sampling System (FoSCoRIS) is a mobile app for real time inspection App for Food Safety. FoSCoRIS enables paperless inspections which in turn helps in Real Time Digitization of the reports. It is available in both Andriod play store and iOS appstore. Besides, this offline module also exists which is an easy to operate and handy tool that syncs data as and when net is available.

Indian Food Laboratory Network (INFoLNET)

Indian Food Laboratory Network (INFoLNET) is an IT solution for integrating all categories of Labs which are involved in any type of food sample testing. It is primarily a Track & Trace national Lab Network, which targets all aspects on details of samples allocated to the Labs and integrate process of sample testing at different stages, thereby simplifying overall process of sampling and testing of food commodities. All food products under mandate of FSSAI with its corresponding regulatory requirements with respect to quality and safety parameters in accordance with the provision of Food Safety and Standard Regulations have been mapped and data uploaded on the system Information generated through the system helps in planning and execution of surveillance activities by the States. The URL of the Portal is - https://infolnet.fssai.gov.in/

Jaivik Bharat Portal for Organic Products

The portal on Organic Food from India is a regulatory portal. It has an Indian Organic integrity database jointly developed by the FSSAI, APEDA and PGS-India on Organic food standards, certification processes, information relating to FBOs, their products and geographical areas in which these are available. Through this Portal, the consumers can access all information with respect to the producers, the certification system and the availability of certified organic The can be accessed **URL** products. portal using the https://jaivikbharat.fssai.gov.in/.

Food Safety Training and Certification (FoSTaC) Training Portal:

FoSTaC is the food safety training and certification portal for providing training to all Food Business Operators (FBOs) across the food value chain. In addition to the online SNF resources, it has three types of training modules viz. Basic, Advance and Special. The site has been updated and can be accessed at URL: https://fostac.fssai.gov.in/.

Social Outreach/Digital Connect:

As in the past, many new communication channels have been introduced to reach end- consumers directly, which act as a direct link between consumer and the FSSAI. Now, FSSAI has a considerable presence on Facebook, Twitter, YouTube and Instagram - four of the most widely used social media platforms.

FSSAI has also toll-free helpline desk and its helpline number has been circulated through the connect mediums. All the complaints/queries coming from the above mentioned multiple channels are being auto-redirected to web portal/ mobile APP- Food Safety Connect.

Eat Right India Movement: 'Eat Right India' movement aims to ensure health and well-being of people by promoting safe food and healthy diets through coordinated multi-sectoral approach. An integrated Portal on Eat Right India has been developed . All independent Eat Right initiatives portals will be brought under this integrated Portal of the FSSAI . https://eatrightindia.gov.in/

FSSAI Website: A new look integrated website of the FSSAI has been designed and developed considering the latest trends in the website design. Information has been structured in a more convenient way so that citizens/FBOs can search for data in an effective way. The new website helps in easy navigation to micro-sites which have been developed and are under development. All initiatives of the FSSAI and various sites can be easily accessed through this **FSSAI** integrated website available https://fssai.gov.in.

A list of various website/portals and other Digital Initiatives of FSSAI is at *Annexure* E

(xv) Sec 4 (1) b (xv) The particulars of facilities available to citizens for obtaining information, including the working hours of a library or reading room if maintained for public use

FSSAI provides multiple sources for providing relevant information to public and stakeholders through:-

(i) **FSSAI Website** – https://www.fssai.gov.in

During past many years, FSSAI has been leveraging technology to enable a series of reforms, bringing food safety and nutrition together, focusing on consumer empowerment, while rapidly working through partnerships and convergence. FSSAI in recent years has been increasingly launching various digital initiatives and building digital ecosystems. The FSSAI integrated website provides not only the valuable content but one can easily access all its online applications, digital initiatives, micro-sites, valuable video libraries and creative catalogues etc. from the FSSAI integrated website. Information has been structured in a more convenient way so that citizens/Food Business Operators (FBOs) can search for data in an effective way.

- (ii) Toll Free Helpline No. 1800112100
- FSSAI has also launched Mobile App called 'Food Safety Connect' available on Playstore to facilitate food businesses to apply for registration using smart phone in a faster and convenient mode. Through this App, FBOs can also access information related to Notified Laboratories for food product testing, Inspection Checklists, Third Party Audits, Product Standards, Food Safety Display Boards, Food Safety Mitra, FoSTaC Training, Guidance Documents etc. Consumers can use app to stay updated with FSSAI news, important notifications or orders/advisories, events, initiatives and resource materials. Consumers can access Citizen Knowledge Hub such as Books, Videos, Myth Busters. Consumers can even lodge their grievances related to any food safety matters through the app
- (iv) FSSAI participates every year in several exhibitions/events for public awareness, consumer education and publicity of FSSAI's initiatives and to develop strong engagements with various stakeholders.

Particulars of other facilities available to citizens for obtaining information:

(a) Food Safety Connect (Redressal Mechanism)
Consumers can connect to FSSAI through various channels. Consumers can

register their complaints and feedbacks about food safety issues related to adulterated food, unsafe food, substandard food, labelling defects in food and misleading claims & advertisements related to various food products.

- (b) Channels through which consumers can connect with FSSAI are:
 - Helpline (Toll Free) 1800112100
 - FSSAI APP
 - Email: compliance@fssai.gov.in
 - WhatsApp/SMS: 9868686868
 - Facebook
 - Twitter
 - Formal representation
 - Walk-in with prior appointment
 - CPGRAM

Complaints/Concerns of consumers and FBOs received by FSSAI through various channels (Web Portal & Mobile App, FSSAI Helpline, Emails, WhatsApp, Twitter, Facebook, INGRAM – National Consumer Helpline portal, PMOPG, posts etc.) are consolidated by FSSAI into a single portal i.e. Food Safety Connect Portal. A unique code is generated against each lodged complaint/concern, prioritized according to their risks and then forwarded to concerned State Designated Officers and FBOs for necessary action as per provisions of FSS Act 2006, Rules and Regulations made thereunder. Proper disposal of concerns is regularly monitored and taken up with Commissioners of Food Safety, States/UTs through Quarterly Reports, performance review of States/UTs and periodical Central Advisory Committee Meetings.

Consumers can also lodge their complaints regarding food concerns with the State Authorities. Many States have their own grievance handling mechanisms. Details of consumer grievance helpdesk of State Governments is available at https://www.fssai.gov.in/cms/helpdesk.php

- (c) Guidance Notes: These Guidance Notes are intended to provide guidance to food business operators and consumers and dispel myths. These Guidance Notes are available on website of FSSAI at url https://www.fssai.gov.in/cms/guidance-notes.php on following topics:
 - 1. Elimination of trans fatty acids
 - 2. Guidance document and Standard Operating Procedure for fixation of Maximum Residue Limits (MRLs) of pesticides in food commodities.
 - 3. Display of information in Food Service Establishments (Menu Labelling)
 - 4. Safety and Quality of Meat and Poultry
 - 5. Safe handling, processing & consumption of poultry meat and eggs

- during bird flu outbreak
- 6. Food for Special Medical Purposes
- 7. Food Hygiene &Safety Guidelines for Food Businesses during Corona Pandemic
- 8. Guidance Document on Eat Right Fruit and Vegetable Market
- 9. Metal Contaminants in Foods-Potential risk and Mitigation measures.
- 10. Safety and Quality of Traditional Milk Products
- 11. Pesticides: Food Safety concerns, precautions and safety mechanism.
- 12. Artificial Ripening of Fruits Ethylene gas A safe fruit ripener.
- 13. Gluten Free Foods: ensuring safe food for people suffering from celiac disease.
- 14. "Millets the nutri-cereals".
- 15. Food for Special Dietary use for Sportsperson (FSDU for Sportsperson).
- 16. Aflatoxins: A Key Food Safety Concerns.
- 17. Ensuring safety of pulses & besan.
- 18. Irradiated Food is safe: busting myths around it.
- 19. Handling and disposal of used cooking oil.
- 20. Stickers on Fruits & vegetables.
- 21. Egg Quality and Safety: dispelling the myth about plastic eggs
- 22. Safe Ground Spices: How to ensure that these are not adulterated
- 23. Issue of formalin in Fish

(d) Frequently Asked Questions

FAQs are available on website of FSSAI on various issues/ topics under following broad areas of functioning:

Compliance (fssai.gov.in/cms/compliancefaq.php)
 Imports (fssai.gov.in/cms/importsfaq.php)
 Standards (fssai.gov.in/cms/standardsfaq.php)

• National Codex Contact Point of India(NCCP) (fssai.gov.in/cms/nccpfaq.php)

Codex
 Regulation
 Food fortification
 (fssai.gov.in/cms/regulationfaq.php)
 (fssai.gov.in/cms/foodfortification.php)

(e) FSSAI is creating consumer awareness related to food safety, health and nutrition, healthy and safe cooking and eating practices through regular updates shared through different social media platforms like Facebook, Instagram and Twitter and through MyGov platform also. FSSAI has created a pool of creatives/poster series on various topics like Healthy eating, diets and

Food safety during Covid-19, Health benefits of millets etc. that are uploaded on various social media platforms time to time to generate awareness among consumers.

- (f) There is video library and FSSAI's own YouTube Channel with all the latest information on food related topics.
- (g) Extensive publicity on food safety and healthy eating habits and other regular updates through different social media platforms like Facebook, Instagram & Twitter was carried out. A special online series on millets-based recipes, benefits of protein, seasonal vegetables, Eat Right during Monsoon, Ways to live a healthier life, importance of trace elements and minerals in diet etc. in addition to every day's posts for citizen engagement was done. Targets around 1.4 lakhs followers on Facebook; 108 K on Instagram; and 92.3 K followers on Twitter
- (h) Online competitions to engage various segments of society to create consumer awareness have been conducted such as Eat Right Creativity Challenge for school children Phase I, II and II, Eat Right Quiz, Eat Right Shree Anna Quiz, Recipe competitions includecompetitions such as Nature's sweetness in every bite competition (recipes without sugar or artificial sweetners), Healthy Indi-genius Food Challenge (promoting millets), Tadka Bina Zayka (without use of visible fat)
- (i) The EatSmart Cities Challenge was launched on 15th April, 2021 to scale up the Eat Right India approach at city level. This challenge is envisioned as a competition among cities to recognize their efforts in adopting and scaling up various initiatives under Eat Right India by strengthening the food safety and regulatory environment, building awareness among the consumers and urge them to make better food choices in India's smart cities. 109 smart cities had participated in this challenge. Top 11 cities were announced and now these cities have entered the scale up stage of the Challenge wherein the projects undertaken at the pilot stage will be scaled up in a sustainable manner.
- (j) On the occasion of 75 years of Independence, FSSAI organized Eat Right Mela and Eat Right Walkathon in different cities across the country to commemorate Azadi kaa Amrit Mahotsav with food safety and health. 129 such melas and walkathons were organized across the country. More than 7 lakh people participated in Eat Right Melas.

- (k) Under the aegis of Eat Right India, posters containing "messages on tips related to safe food practices and healthy diets" were designed for display at 1,50,000 HWCs. These posters are designed keeping in mind the target audience at the HWCs for better outreach at the grass root level.
- (l) A number of handbooks/guidelines documents were also launched to facilitate stakeholders and create awareness around food safety and healthy and nutritious food.
- (m) FSSAI is also working towards countering false videos and news items through scientifically validated information released through press releases, videos on social media platforms like Facebook, twitter, guidance notes and myth busters which are uploaded on its websites.

(xvi) Sec 4 (1) b (xvi) The names, designations and other particulars of the `Public Information officers.

The relevant details are available on the FSSAI website at url: https://fssai.gov.in/cms/cpios.php

(xvii) Section (1)(b) (xvii) Such other Information as may be prescribed; and thereafter update these publications every year.

(a) Transfer Policy

Transfer policy in FSSAI is attached as attached as Annexure F.

(b) Citizen Charter

FSSAI Citizen Charter is still to be formulated

(c) Public-Private Partnership:

- (i) NFL-G has been developed as a state-of-the-art model food testing laboratory on public-private-partnership (PPP) mode with Arbro Pharmaceuticals Pvt. Ltd., New Delhi
- (ii) FSSAI has notified two more National Food Laboratories, one each at Jawaharlal Nehru Port Trust (JNPT), Mumbai on 31.01.2022 and Chennai Port Trust (CPT), Chennai on 13.12.2022. NFL, JNPT has been developed in partnership with M/s Vimta Labs Ltd. and that of NFL, CPT has been established in partnership with M/s National Collateral Management Services Ltd. There is no capex/opex for FSSAI.

(a) Discretionary and Non-discretionary Grants

- (i) FSSAI is implementing a Central Sector Scheme for "Strengthening of the Food Testing System in the country including provision for Mobile Food Testing Labs" from the financial year 2016-17. Under the scheme, the grants are being released to State Food Testing labs, Central /autonomous Referral labs for strengthening of food testing infrasture through procurement and installation of high end precision equipments, establishing of microbiology labs, provision of mobile food testing labs (FSW) etc. The scheme came to an end on 31.03.2023, However, Ministry of Health and Family Welfare vide letter dated 15.02.2023 has approved continuation of the Central Sector Scheme of FSSAI i.e. Strengthening of Food Testing System in the Country, including provision of Mobile Food Testing Laboratories' (SoFTeL) for a period of 1 year from 31st March, 2023 to 31st March, 2024 without any financial implication/cost overrun. Out of the total fund outlay of Rs.613.69 Crores from 2016-17 to 2022-23, FSSAI has released the grant of Rs.613.67 Crores till With the enhanced facilities, the state food laboratories can effectively and efficiently analyse food samples for heavy metals, pesticide residues, antibiotic and drug residues, naturally occurring toxins and microbiological safety parameters in various food categories in a uniform manner. This also includes the grant to refrerral laboratories for their upgradation and capacity building. FSSAI has also provided/sanctioned 354 Food Safety on Wheels (the mobile labs) to 33 States/UTs. This includes 97 FSWs sanctioned under Central Sector Scheme and 257 under non-CSS. Each modified FSW costs around Rs. 42 lakh. Details of grant released, etc., are available under the Sub-Head 'Central Sector Scheme' under the Head 'Food Testing' on the Homepage of FSSAI website (https://www.fssai.gov.in). These details are updated periodically.
- (ii) FSSAI has signed Memorandum of Understanding (MoU) with States/UTs for strengthening of Food Safety Eco-system in the country. Under the MoU frame work, financial and technical assistance has been provided to the States/UTs as per approved Work-Plan Proposals. Work Plan proposals highlighting the key area where both technical and financial support is required are received and finalised after discussion with the concerned State/UT. Funds released to States/UTs during 2020-21, 2021-22 & 2022-23 are as under-

Financial	No. of States/UTs	Amount released (Rs
Year		Lakh)
2020-21	24	6466
2021-22	34	9549
2022-23	35	44205

During 2023-24, so far Work Plan proposals have been received from 29 States/UTs, except Andhra Pradesh, Telangana, Delhi, Haryana, Manipur, Uttar Pradesh, and Puducherry. Work Plans of 11 States/UTs have been finalized and the remaining are under process. So far, 1st tranche for 2023-24 has been released to 6 States/UTs involving total amount of Rs 50.65 Crore.

(iii). FSSAI is supporting R&D projects under the Scheme of Research and Development which relate to emerging issues related to food safety. While 16projects have already been completed, another 7 R&D projects are currently being conducted at various research institutions . For these 7 projects, a sum of Rs.259.83 lakhs has been sanctioned.

(f) Foreign Tours

Details of officers deputed for foreign tours during April, 2022 to 15 August, 2023 are at **Annexure D**.

(g) Notice/tender enquiries, detailing the name of the supplier of goods/services and total amount indicating at which such procurement or works contract is done.

(i) Procurement of goods and services:

Government has set up e-market place (GeM online portal) for procurement of common use goods and services in a transparent manner. Purchase through GeM is regulated by Rule 149 of General Financial Rules, 2017. Almost the entire procurement by FSSAI is being made through GeM.

(ii) Works contract awarded (ongoing projects)

S.No.	Work	Total Cost	,				Expected	
			executed		Award	to	completion	ı of work
			through		Contract			
1	Construction of	App Rs.	NBCC ha	as	2019		The	occupancy
	Multi-storeyed	46	been				certificate is	s awaited.
	(2 level basement	crore	engaged a	as				
	+ Ground ,		Project					
	1st and Second		Managemei	nt				

	flour) covering appx 60,000 sq feet as Office complex at Indirapuram		Consultant for the project		
2	Renovation work of NFL Kolkata	Rs. 12.87 cr	M/s Kamini Construction		The work has been restarted after Covid in July, 2022 and extension has been given to the contractor till 30th November, 2023 to complete the project. The cost of the project has been revised due to the certain necessary changes in the project as per the requirement of NFL, Kolkata. Now, the revised cost is Rs. 12.87/- cr. instead of Rs. 15.77/- cr.
3	Repair of Sewer Line at FDA Bhawan		•	2023	The work has allotted to M/s. Ekta Services from 16.08.2023 and it has to be completed within 90 days from the date of receipt of work order i.e. 15.11.2023.

(h) Other relevant informations

(i) Utilisation of grant: FSSAI is receiving grants from the Government through the Ministry of Health and Family Welfare for meeting its administrative and operational expenses. Details of grants released to FSSAI, year –wise, and its utilisation are given below:

(Rupees in Crore)

Financial Year	Estimate/ Projected	Budget Estimate	RE/Actual Release by GOI (Including Unspent)	Utilized	% of Utilization
2019-20	250.00	360.00	304.67	274.20	90%
2020-21	410.00	283.71	239.12	233.25	98%
2021-22	288.35	288.35	291.17	288.18	99%
2022-23	506.08	300.00	589.25	586.76	99%

(ii) Statement regarding number of samples of food products examined, found non-confirming and action taken during the last five years:

Based on information received from the States/UTs, which are primarily responsible for enforcement of FSS Act, Rules, and Regulations, a summary of details of enforcement activities undertaken during the preceding five years is as under:

Statem	Statement regarding number of samples of food products analyzed, found non-							
	confirming and prosecution launched during the last seven years							
Year	No. of	No. of	No. of Civil/	Convictio	No. of cases in			
	samples	samples	Criminal	ns	which Penalties			
	analyze	found non-	cases		imposed /			
	d	conforming	Launched		Amount raised			
2016-17	78340	18325	13080	1605	4757/Rs.17,01,93,266			
2017-18	99353	24262	15121	5198	7627/Rs.26,35,41,067			
2018-19	106459	30415	21363	701	12734/Rs.32,57,78,08 7			
2019-20	118775	29589	32093	828	18674 / Rs. 59,38,46,359			
2020-21	107829	28347	28064	506	15323/507546934			
2021-22	data und	data under compilation						

Source: States/UTs.

(iii) **Notification of Food Testing Laboratories:** FSSAI, at present, has 232 laboratories recognised and notified for primary testing under Section 43 (1) and 22 laboratories for appellate (referral) testing recognized & notified under Section 43(2) of FSS Act 2006. 8 of these referral labs are also notified for primary food testing. The category wise composition of all these laboratories is given below-

(a)	Primary food testing laboratories	
	State food laboratories	57
	Central Government institutes/autonomous bodies	27
	Private laboratories	148
	Total	232
(b)	Referral food testing laboratories	
	State food lab	01
	Central Government institutes/autonomous bodies	17
	FSSAI's own laboratories	04
	Total	22

Particulars of Vigilance Officer

Shri. Madan Mohan Khantwal, Assistant Director (Vigilance)

Email ID: vigilance[at]fssai[dot]gov[dot]in

Phone: 011-23367307

Annexure A (As on 14.08.2023)

Sl. No.	Name	Designation Considered for Summary	Pay
1	Sh. Sudhansh Pant	Chairperson	Level 17
2	Sh. Ganji Kamala Vardhana Rao	Chief Executive Officer	17
3	Dr. Satyen Kumar Panda	Advisor	14
4	Smt. Inoshi Sharma	Executive Director	14
5	Cdr.Sharad Aggarwal	Director	13
6	Dr. Amit Sharma	Director	13
7	Ms. SweetyBehera	Director	13
8	Sh. Rakesh Kumar	Director	13
9	Shri V.K. Pancham	Director	13
10	Dr. Ajai Prakash Gupta	Director	13
11	Sh. Manvesh Kumar	Director	13
12	Col. Sujay Kumar	Director	13
13	Ms. Lily Prasad	Chief Technology Officer	13
14	Sh. Sidhartha Roy	Principal Manager	13
15	Sh. Mukesh Kumar	Joint Director	12
16	Sh. Umesh Kumar Jain	Joint Director	12
17	Shri P. Karthikeyan	Joint Director	12
18	Sh. Ankeshwar Mishra	Joint Director	12
19	Sh. S. Sharad Rao	Joint Director	12
20	Sh. Balasubramanian K.	Joint Director	12
21	Ms. KavithaRamasamy	Joint Director	12
22	Dr. G. V. Srinivasan	Joint Director	12
23	Sh. MahavadiyaRajendraHirabhai	Joint Director	12
24	Sh. Lokendra Kumar	Joint Director	12
25	Sh. Rajendra Kumar Ojha	Joint Director	12
26	Sh. AvinashKusumakar	Joint Director	12
27	Dr. Ajeet Singh	Joint Director	12
28	Sh. ShubhashishMallick	Senior Manager	12
29	Sh. Ambuj Dubey	Sr. Manager (IT)	12

30	Sh. PrafulRanjan	Deputy Director	11
31	Sh. BipinParcha	Deputy Director	11
32	Sh. Manish Kumar Mishra	Deputy Director	11
33	Ms. Pritha Ghosh	Deputy Director	11
34	Dr. Ajay Garg	Deputy Director	11
35	Sh. VikasTalwar	Deputy Director	11
36	Sh. Abhishek Kumar Singh	Deputy Director	11
37	Ms. Pushpinderjeet Kaur	Deputy Director	11
38	Sh. Manish Kumar Bhaskar	Deputy Director	11
39	Ms Monica Puniya	Deputy Director	11
40	Sh. Rakesh Kumar	Deputy Director	11
41	Sh. Sanjay Kumar Pandey	Deputy Director	11
42	Sh. BalunaikKethavath	Deputy Director	11
43	Sh. Pawan Kumar Singh	Deputy Director	11
44	Sh. Ram Kumar Prasad	Deputy Director	11
45	Sh. Venugopal D	Deputy Director	11
46	Sh. Pankaj Azad	Deputy Director	11
47	Sh. DVG Hari Prasad Korupolu	Manager (IT)	11
48	Sh. Virendra Singh Shekhawat	Manager	11
49	Sh. Abhimanyu Kumar	Manager	11
50	Mrs. Nimanshi	Manager	11
51	Sh. Kumar Vikash	Manager	11
52	Sh. Sahil Khan	Manager	11
53	Ms. Ananya Pandey	Manager	11
54	Sh. Nilesh Kumar Ojha	Assistant Director	10
55	Sh. Akhilesh Gupta	Assistant Director	10
56	Ms. KritiChugh	Assistant Director	10
57	Sh. Manish Nigam	Assistant Director	10
58	Sh. Ravinder Kumar Narula	Assistant Director	10
59	Ms. AkankshaDua	Assistant Director	10
60	Sh. Pankaj Gera	Assistant Director	10
61	Ms. Smita Singh	Assistant Director	10
62	Shri Madan Mohan Khantwal	Assistant Director	10
63	Sh. Pradeep Kumar Jain	Assistant Director	10
64	Sh. Dhananjay Kumar Mehta	Assistant Director	10
65	Sh. Chandershekhar Roy	Assistant Director	10
66	Ms. Sabita Jaiswal	Assistant Director (T)	10

67	Sh. Shailender Kumar	Assistant Director (T)	10
68	Ms. Mercy Stella C	Assistant Director (T)	10
69	Dr. Sakshi Sharma	Assistant Director (T)	10
70	Dr. Dinesh Kumar	Assistant Director (T)	10
71	Ms. VeenuTaneja	Assistant Director (T)	10
72	Dr. Rahul MukundraoWarhadpande	Assistant Director (T)	10
73	Sh. Jitender Singh	Assistant Director (T)	10
74	Ms. RituSaxena	Assistant Director (T)	10
75	Dr. Sujata Singh	Assistant Director (T)	10
76	Ms. SonikaVerma	Assistant Director (T)	10
77	Ms. Apoorva Srivastava	Assistant Director (T)	10
78	Sh. Pankaj Kumar Meena	Assistant Director (T)	10
79	Ms. Vinita Verma	Assistant Director (T)	10
80	Ms. SaksheePipliyal	Assistant Director (T)	10
81	Smt. RichaKundra	Assistant Director (T)	10
82	Smt. Prasansa Singh	Assistant Director (T)	10
83	Ms. MonideepaTalukdar	Assistant Director (T)	10
84	Sh. BarnirajanChandran	Assistant Director (T)	10
85	Ms. RashiBankar	Assistant Director (T)	10
86	Sh. Girraj Singh	Assistant Director (T)	10

87	Smt. PratimaKumari	Assistant Director (OL)	10
88	Sh. Anindya Mandal	Deputy Manager (IT)	10
89	Sh. Deepak Raja	Deputy Manager (IT)	10
90	Sh. Sunil Kumar Sinha	Deputy Manager (IT)	10
91	Sh. Vishwas Sharma	Deputy Manager	10
92	Ms. Vandana	Deputy Manager	10
93	Sh. Jayant Tanwar	Deputy Manager	10
94	Ms. Jyotsana Singh	Food Analyst	10
95	Sh. Ajai Kumar Singh	Food Analyst	10
96	Sh. Anand Kumar Prasad	Administrative Officer	8
97	Sh. Ajit Kumar Das	Administrative Officer	8
98	Smt. Charu Suri	Administrative Officer	8
99	Sh. Rajeev Kumar Singh	Administrative Officer	8
100	Sh. SamaChandrakanth Reddy	Administrative Officer	8
101	Sh. Ashok Kumar	Administrative Officer	8
102	Sh. Saurabh Kumar Saxena	Administrative Officer	8
103	Ms. Sonal	Administrative Officer	8
104	Sh. Vikas Rajput	Administrative Officer	8
105	Sh. Chandan Kumar Das	Senior Private Secretary	8
106	Sh. Bittu Kumar	Senior Private Secretary	8
107	Sh. Sanjeev Kumar Joshia	Senior Private Secretary	8
108	Sh. Arvind Kumar	Senior Private Secretary	8
109	Smt. Shweta Negi	Personal Secretary	7
110	Mr. Ankit Kushwaha	Technical Officer	7

111	Ms. Apoorva Sharma	Technical Officer	7
112	Ms. AprajitaVerma	Technical Officer	7
113	Mr. Brijesh Kumar	Technical Officer	7
114	Ms. Divya	Technical Officer	7
115	Ms. Firdaus Jahan	Technical Officer	7
116	Ms. Geetika	Technical Officer	7
117	Ms. Gurpreet Kaur	Technical Officer	7
118	Ms. Himanshi Solanki	Technical Officer	7
119	Ms. Hiya Pandey	Technical Officer	7
120	Mr. Jagdeep Kumar	Technical Officer	7
121	Ms. Meenal Arora	Technical Officer	7
122	Ms. JeevanLata	Technical Officer	7
123	Mr. Pardeep Singh	Technical Officer	7
124	Ms. Priyanka Meena	Technical Officer	7
125	Ms. SakshiGaurkhede	Technical Officer	7
126	Ms. SanjuNarwal	Technical Officer	7
127	Ms. SunainaVerma	Technical Officer	7
128	Ms. Aiman	Technical Officer	7
129	Mr. BalamGiri	Technical Officer	7
130	Mr. Ganesh Vishweshwar Bhat	Technical Officer	7
131	Ms. Heena Yadav	Technical Officer	7
132	Ms. Kanika Aggarwal	Technical Officer	7
133	Ms. ManpreetKour	Technical Officer	7
134	Mohd Amir Paray	Technical Officer	7
135	Ms. RidhiSood	Technical Officer	7
136	Ms. ArkalinaDwibedi	Technical Officer	7
137	Sh. Arul Murugan M	Technical Officer	7
138	Sh. Arun S Kumar	Technical Officer	7
139	Ms. Harika Raj	Technical Officer	7
140	Sh. RatishRamanan K	Technical Officer	7
141	Sh. S Ajay Vino	Technical Officer	7
142	Ms. Shravya GN	Technical Officer	7
143	Sh. Sunil Kumar	Technical Officer	7
144	Sh. Vishnu Suresh	Technical Officer	7
145	Sh. Sanjay	Technical Officer	7
146	Sh. Aman Kaushik	Technical Officer	7
147	Ms. Sheetal Devi	Technical Officer	7
148	Ms. Dhanya Suresh	Technical Officer	7

149	Sh. Saurabh Kumar Dubey	Technical Officer	7
150	Ms. Priya Singh	Technical Officer	7
151	Ms. Vishali K	Technical Officer	7
152	Ms. Sukhmani Singh	Technical Officer	7
153	Sh. AlakshendraPratap Singh	Technical Officer	7
154	Ms. Aswathy PS	Technical Officer	7
155	Mr. Abhishek Panwar	Technical Officer	7
156	Sh. Dhanesh V	Technical Officer	7
157	Smt. Vandna	Technical Officer	7
158	Mr. AbhinayShashank	Technical Officer	7
159	Mr. Amit Jha	Technical Officer	7
160	Sh. ShedageKishor Ashok	Technical Officer	7
161	Sh. Anurag Yadav	Technical Officer	7
162	Sh. Satish Kumar	Technical Officer	7
163	Sh. Saurabh Singh	Technical Officer	7
164	Ms. NeelamBhadana	Technical Officer	7
165	Ms. AnkitaRawat	Technical Officer	7
166	Ms. Akanksha Joshi	Technical Officer	7
167	Sh. Gadi Sri HarshaVardhan	Technical Officer	7
168	Ms. Aditi Sharma	Technical Officer	7
169	Ms. Khushi Gupta	Technical Officer	7
170	Ms. KajalKarnatak	Technical Officer	7
171	Ms. Sakshi Sharma	Technical Officer	7
172	Sh. M. Meghanath	Technical Officer	7
173	Sh. Ravinder Malik	Technical Officer	7
174	Ms. Neha Agrawal	Technical Officer	7
175	Sh. AnandChetter	Technical Officer	7
176	Sh. Amarjeet Kumar	Technical Officer	7
177	Sh. BharatiLakhan Shankar	Technical Officer	7
178	Sh. DagadkhairAmolChangdeo	Technical Officer	7
179	Sh. Dakshi Singh Chauhan	Technical Officer	7
180	Sh. Ingle Gaurav Milind	Technical Officer	7
181	Sh. JadhavAbhijeet Arvind	Technical Officer	7
182	Sh. Man Mohan Soni	Technical Officer	7
183	Sh. Naveen Chaudhary	Technical Officer	7
184	Ms. Prastuty	Technical Officer	7
185	Ms. Shivani Singh	Technical Officer	7
186	Ms. Aathishree K K	Technical Officer	7
187	Ms. Abhin C M	Technical Officer	7

188	Ms. Bhaargavi I	Technical Officer	7
189	Ms. BokkaSravanthi	Technical Officer	7
190	Ms. Deepa	Technical Officer	7
191	Ms. GanguSarathchandra	Technical Officer	7
192	Ms. Gomathi Padma Priya P	Technical Officer	7
193	Ms. Hema J M	Technical Officer	7
194	Ms. Hemalatha P	Technical Officer	7
195	Sh. Muthuganesan N	Technical Officer	7
196	Sh. Prathiksh V	Technical Officer	7
197	Ch Dibyyanghu Dwaleagh	Assistant	7
197	Sh. Dibyanshu Prakash	Manager	7
198	Ms. Priti Singh	Assistant	7
	1120/12112011611	Manager	-
199	Ms. ShruitiSareen	Assistant	7
		Manager Assistant	
200	Sh. Anurag Gupta	Manager	7
201		Assistant	
201	Sh. Hari Krishan	Manager	7
202	Ch Puiton dua Michae	Assistant	7
202	Sh. Brijendra Mishra	Manager (IT)	7
203	Sh. ShubhamJha	Assistant	7
203	on: ondonamyna	Manager (IT)	
204	Sh. Pawan Kishore Verma	Assistant	7
201	Sit. I await Rishore Verilla	Manager (IT)	,
205	Sh. Avadhesh Kumar Malik	Assistant	7
		Manager (IT)	-
206	Sh. Tushar Sharma	Assistant	7
		Manager (IT)	
207	Sh. Kaleem Ahmed	Central Food	7
		Safety Officer	
208	Sh. Rishav	Central Food	7
		Safety Officer	
209	Ms. Srishti Sharma	Central Food	7
210	Mc V A Ajeharawa	Safety Officer Personal Assistant	6
210	Ms. K.A. Aishwarya		6
211	Ms. Anjali Singh	Personal Assistant	6
212	Ms. AanchalJawla	Personal Assistant	6
213	Sh. Anupam Kumar Pal	Personal Assistant	6
214	Sh. Ashish Kumar Lathar	Personal Assistant	6
215	Ms. Prabhleen Kaur	Personal Assistant	6

216	Ms. Pallavi Pandey	Personal Assistant	6
217	Sh. Parveen Kumar	Personal Assistant	6
218	Mohd. Asif	Personal Assistant	6
219	Sh. Vishal	Personal Assistant	6
220	Sh. Mohan Lal Meena	Assistant	6
221	Mr. Ankit Kumar Singh	Assistant	6
222	Mr. Deepanshu	Assistant	6
223	Mr. Jang Bahadur Sharma	Assistant	6
224	Mr. Adit Kumar Tripathi	Assistant	6
225	Sh. Hemant Kumar	Assistant	6
226	Mr. Nikhil Shukla	Assistant	6
227	Mr. Rizwan Khan	Assistant	6
228	Sh. Udit Kumar Saini	Assistant	6
229	Mr. RoopamUpadhyay	Assistant	6
230	Sh. SumitRanjan	Assistant	6
231	Sh. Brajesh Kumar	Assistant	6
232	Mr. Abhishek Kumar Shukla	Assistant	6
233	Mr. Gaurav Pratap	Assistant	6
234	Sh. Aniket Kumar	Assistant	6
235	Sh. Mukul Kumar	Assistant	6
236	Sh. Raj Kumar	Assistant	6
237	Sh. Mukesh Saini	Assistant	6
238	Sh. Vikas Singh	Assistant	6
239	Sh. Yashwant Singh	Assistant	6
240	Ms. Deepika Singh	Hindi Translator	6
241	Ms. Niti Roy	Hindi Translator	6
242	Sh. Dhirendra Pal	Hindi Translator	6
243	Sh. InderjeetVashista	IT Assistant	6
244	Sh. Sankha Narayan Bose	IT Assistant	6
245	Sh. SoumitDebnath	IT Assistant	6
246	Ms. Purnima Tripathi	Junior Assistant Grade-I	4
247	Mr. SumanAnand	Junior Assistant Grade-I	4
248	Sh. ArpitGoswami (PwBD)	Junior Assistant Grade-I	4
249	Sh. Vinay Kumar	Junior Assistant Grade-I	4

250	Sh. Anshaj	Junior Assistant Grade-I	4
251	Sh. Sumit Kumar	Junior Assistant Grade-I	4
252	Sh. Atul Kumar	Junior Assistant Grade-II	2
253	Sh. Chandra Prakash	Junior Assistant Grade-II	2
254	Lt Col Lejy Jacob John	Director	13
255	Sh. Bharat Pachiciya	Deputy Director	11
256	Dr. Manisha Narayan	Deputy Director	11
257	Sh. Rajesh Dagare	Deputy Director	11
258	Ms. Preeti	Assistant Director (T)	10
259	Ms. RatnaShrivastava	Assistant Director (T)	10
260	Ms. ShubhangiNikam	Assistant Director (T)	10
261	Sh. Gurmel Singh Lodhi	Administrative Officer	8
262	Ms. Ashu	Technical Officer	7
263	Ms. Archana. P	Technical Officer	7
264	Sh. Shailesh Kumar Singh	Technical Officer	7
265	Sh. L. Hruyia	Technical Officer	7
266	Sh. Abhishek Gupta	Technical Officer	7
267	Sh. NajifAkram	Technical Officer	7
268	Ms. VarshikaGangwar	Technical Officer	7
269	Mr. MrityunjayAnand	Technical Officer	7
270	Mr. Ajay Singh Kataria	Technical Officer	7
271	Ms. Annapoorna. R. P.	Technical Officer	7
272	Ms. Varsha S	Technical Officer	7
273	Mr. PraveshShankerChaubey	Technical Officer	7
274	Sh. SohelRehaman	Technical Officer	7
275	Ms. Suman	Technical Officer	7
276	Ms. SwapnaKoppera	Technical Officer	7
277	Sh. Thiruvayipati Satya Prakash	Technical Officer	7
278	Sh. Nikunj Sharma	Technical Officer	7
279	Sh. ShivanshuDewra	Central Food Safety Officer	7

280	Sh. Vaibhav Vyas	Central Food Safety Officer	7
281	Sh. Sher Singh Meena	Central Food Safety Officer	7
282	Sh. Umang Srivastava	Central Food Safety Officer	7
283	Ms. Nandita Das	Central Food Safety Officer	7
284	Ms. Kumar Namita	Central Food Safety Officer	7
285	Ms. Swati Kumari	Central Food Safety Officer	7
286	Sh. Puneet Gupta	Central Food Safety Officer	7
287	Sh. Sachin Verma	Central Food Safety Officer	7
288	Ms. Shivangi Narayan	Central Food Safety Officer	7
289	Ms. Swati Joshi	Central Food Safety Officer	7
290	Sh. Bhagwat Sameer Kisan	Central Food Safety Officer	7
291	Sh. KashirsagarShripadRajendra	Central Food Safety Officer	7
292	Sh. AvinashVajrapat	Central Food Safety Officer	7
293	Sh. AnkanBawali	Central Food Safety Officer	7
294	Sh. SurajSamrawat	Central Food Safety Officer	7
295	Ms. Manisha Buriuli	Central Food Safety Officer	7
296	Sh. AkuthotaAkhil	Central Food Safety Officer	7
297	Sh. Ankit	Personal Assistant	6
298	Sh. Vishesh Kumar	Assistant	6
299	Sh. Abhishek Goyal	Assistant	6
300	Sh. NilamaniBiswal	Joint Director	12
301	Sh. SumeyshBabuKrisshnan	Deputy Director	11
302	Sh. SasiKantaBhuyan	Deputy Director	11

303	Ms. PayalMaji	Assistant Director (T)	10
304	Sh. Saroj Kumar Meher	Assistant Director (T)	10
305	Sh. KangkanBordalai	Administrative Officer	8
306	Sh. Pramod Kumar	Administrative Officer	8
307	Sh. AtindraSarma	Assistant Manager	7
308	Mr. DhananjoyDhara	Technical Officer	7
309	Mr. Kalyan Pal	Technical Officer	7
310	Ms. Madhumita Majumdar	Technical Officer	7
311	Ms. NeliAshihriiEkhe	Technical Officer	7
312	Mr. PranjalDeka	Technical Officer	7
313	Sh. Darshan N. M	Technical Officer	7
314	Sh. SandipJanardanMandlik	Technical Officer	7
315	Ms. Sangita	Technical Officer	7
316	Sh. Alok Kumar	Technical Officer	7
317	Ms. Nagarathna SB	Technical Officer	7
318	Ms. PalleboinaMounika	Technical Officer	7
319	Ms. ParvatamRavali	Technical Officer	7
320	Sh. Dedi Prasad Sahoo	Technical Officer	7
321	Sh. KamsenKhutiya	Technical Officer	7
322	Sh. KorturtiJayani	Technical Officer	7
323	Sh. Bibindas KS	Central Food Safety Officer	7
324	Ms. JakkaniSaiteja	Central Food Safety Officer	7
325	Sh. Rohant Kumar Dhaka	Central Food Safety Officer	7
326	Sh. Sumit Kumar	Central Food Safety Officer	7
327	Sh. Sameer	Central Food Safety Officer	7
328	Ms. PrivitaVerma	Central Food Safety Officer	7
329	Sh. Mohit	Central Food Safety Officer	7

330	Ms. RachanaBhattarcharyya	Central Food Safety Officer	7
331	Sh. Sunil Sakhala	Central Food Safety Officer	7
332	Sh. Naveen KJ	Central Food Safety Officer	7
333	Ms. Neha Mahto	Central Food Safety Officer	7
334	Mr. ArijitMitra	Assistant	6
335	Sh. Aveek Ray	Assistant	6
336	Ms. Amrita Sen	Personal Assistant	6
337	Sh. DebeshChakrabarty	Personal Secretary	7
338	Shri Animesh Kumar Majumder	Junior Assistant Grade-I	5
339	Dr. Jesto George	Deputy Director	11
340	Ms. Sumi Barman	Technical Officer	7
341	Shri Anil Mehta	Director	13
342	Dr. K.A. Arul Anand	Joint Director	12
343	Dr. M. Kannan	Deputy Director	11
344	Shri S. Pandiya Raja	Joint Director	12
345	Ms Uma Maheshwari	Deputy Director	11
346	Dr. Vivek. V	Assistant Director (T)	10
347	Dr. (Mrs.) J. Jelin	Assistant Director (T)	10
348	Sh. NagendranathChiluvuru	Assistant Director (T)	10
349	Sh. KumaresanChandrasekar	Assistant Director (T)	10
350	Sh. Rakesh Taluru	Assistant Director	10
351	Sh. Nirmal Francis	Deputy Manager	10
352	Ms. Anjali V	Technical Officer	7
353	Ms. K. Rohini Devi	Technical Officer	7
354	Mr. Vairalingam C	Technical Officer	7
355	Ms. Lydia Sona Lizzy W	Technical Officer	7
356	Sh. Barmavath Deepak	Technical Officer	7
357	Ms. Divya Suresh	Technical Officer	7
358	Ms. K Sai Shiva	Technical Officer	7
359	Sh. S. Surendran	Technical Officer	7

360	Sh. Sandip Prasad	Technical Officer	7
361	Ms. K Preetha	Technical Officer	7
362	Ms. Krithika S	Technical Officer	7
363	Ms. Hema Persis Andrews	Technical Officer	7
364	Ms. Nivetha S	Technical Officer	7
365	Ms. Divya V	Technical Officer	7
366	Mr. EshwarNaikRamavathu	Technical Officer	7
367	Sh. ChandanasreeDevarapalli	Technical Officer	7
368	Ms. Urmila Unnikrishnan	Technical Officer	7
369	Sh. Praveen Raja M	Technical Officer	7
370	Ms. Divya V	Technical Officer	7
371	Mr. Hari Sankar S S	Technical Officer	7
372	Sh. T. Raghunath	Technical Officer	7
373	Sh. Naliajennugari Venkateswarareddy	Technical Officer	7
374	Sh Manu H.A.	Technical Officer	7
375	Ms. Aparna BR	Central Food Safety Officer	7
376	Sh. Sayyad Abdul	Central Food Safety Officer	7
377	Sh. Sivabakkiyam P	Central Food Safety Officer	7
378	Ms. Swathi	Central Food Safety Officer	7
379	Mr. C SenthilMurugan	Central Food Safety Officer	7
380	Sh. PodapatiChiranjeevi	Central Food Safety Officer	7
381	Ms. KommojuAiswarya	Central Food Safety Officer	7
382	Ms. Tina KJ	Central Food Safety Officer	7
383	Smt. Sheela PS	Central Food Safety Officer	7
384	Ms. Harshitha C.G	Central Food Safety Officer	7
385	Sh. MarapalleMaheshkumarBabruwan	Central Food Safety Officer	7
386	Ms. Madaliya Meet Dineshbhai	Central Food Safety Officer	7

387	Sh. Wangdare Sachin Subhash	Central Food Safety Officer	7
388	Sh. Suresh Bairwa	Central Food Safety Officer	7
389	Sh. Gaurav Meena	Central Food Safety Officer	7
390	Sh. Rohith I	Central Food Safety Officer	7
391	Sh. Vineeth E	Assistant	6
392	Sh. Senthil Nathan K	Assistant	6
393	Smt. SyamlySathyan	Administrative Officer	8
394	Sh. S. Gunaseelan	Personal Secretary	7
395	Sh. Kairamkonda Varun	Junior Assistant Grade-I	4
396	Dr. Sheetal Gupta	Joint Director	12
397	Ms. K.N. Dhanya	Deputy Director	11
398	Sh. AnvarSadikKappachali	Assistant Director (T)	10
399	Sh. FairoozJazack TK	Technical Officer	7
400	Ms. S. Supriya	Technical Officer	7
401	Ms. Pritee Chaudhary	Director	13
402	Ms. Jitha K.K.	Joint Director	12
403	Sh. K.U. Methekar	Deputy Director	11
404	Sh. Sukant Chaudhary	Deputy Director	11
405	Smt. VaidehiKalzunkar	Deputy Director	11
406	Sh. IrmiaKatamgari	Assistant Director (T)	10
407	Sh. NileshMadhukarDhundale	Assistant Director (T)	10
408	Ms. BhisleChenta Bharat	Assistant Director (T)	10
409	Ms. SukanyaPondugala	Assistant Director (T)	10
410	Sh. AmolRajendraraoJagtap	Assistant Director (T)	10
411	Ms. JyotiMukundHarne	Assistant Director (T)	10
412	Ms. KarunaDhale	Assistant Director (T)	10

413	Sh. Ajay PralhadKhairnar	Assistant Director (T)	10
414	Ms. Padma KrushnaraoUmabarkar	Administrative Officer	8
415	Ms. Bane Akshda Anil	Technical Officer	7
416	Mr. Bharath G	Technical Officer	7
417	Mr.ChinmayShekhar Manohar	Technical Officer	7
418	Mr. Gavit Sachin Ratilal	Technical Officer	7
419	Mr. JibinBalu M T	Technical Officer	7
420	Mr. Joseph Amruthraj A	Technical Officer	7
421	Mr. Muhammad Salman Chukkan	Technical Officer	7
422	Ms. Sukitha A	Technical Officer	7
423	Ms. Vidya S B	Technical Officer	7
424	Ms. Shraddha Srinivasan	Technical Officer	7
425	Ms. Sinai SalelkarRucha Dilip	Technical Officer	7
426	Sh. AndhaleRajkumarRamrao	Technical Officer	7
427	Sh. Mukesh BhagwanGite	Technical Officer	7
428	Sh. HarshalaRajendraPatil	Technical Officer	7
429	Sh. Vishnu A.S.	Technical Officer	7
430	Ms. Mahalakshmi. M.	Technical Officer	7
431	Ms. Devanshi Chawla	Technical Officer	7
432	Sh. Vishwase Dada Nana	Technical Officer	7
433	Sh. Deshmukh Sanjay Govindrao	Technical Officer	7
434	Sh. Harish BanduBhalerao	Technical Officer	7
435	Sh. Prashant BhimappaDoni	Technical Officer	7
436	Sh. Vinay Kashyap	Technical Officer	7
437	Ms. Roshny R.S.	Technical Officer	7
438	Ms. MuthalTejasSomnath	Technical Officer	7
439	Sh. ShikarDungarwal	Technical Officer	7
440	Ms. SametaShridharLaxamn	Technical Officer	7
441	Sh. ShivkumarHanumantPalimkar	Technical Officer	7
442	Sh. Shubhankar Moni	Technical Officer	7
443	Sh. Praveen PU	Technical Officer	7
444	Ms. Rithika G	Technical Officer	7
445	Sh. Sangappa Arjun Teli	Technical Officer	7
446	Ms. Sanuchand H	Technical Officer	7
447	Sh. DolasRupaliMurlidhar	Central Food Safety Officer	7

448	Ms. KalyaniBurde (PWD)	Central Food Safety Officer	7
449	Sh. KawareKedarnathPrakashappa	Central Food Safety Officer	7
450	Ms. Patil Kartika Vijay	Central Food Safety Officer	7
451	Sh. Jondhale Sunil Kashiram	Central Food Safety Officer	7
452	Sh. VigneshwaranArasappaThevar	Central Food Safety Officer	7
453	Sh. Satish Y. Patil	Central Food Safety Officer	7
454	Sh. NehulkumarMaheshbhaiShrigod	Central Food Safety Officer	7
455	Sh. PabalVedantLaxam	Central Food Safety Officer	7
456	Sh. Bhandare Arvind Suryakant	Central Food Safety Officer	7
457	Sh. Ravin M	Central Food Safety Officer	7
458	Sh. Gunaseelan E	Central Food Safety Officer	7
459	Ms. Harshitha K	Central Food Safety Officer	7
460	Ms. Siddanna	Central Food Safety Officer	7
461	Ms. MadhujaMadhu	Central Food Safety Officer	7
462	Ms. A Devi Dharshini	Central Food Safety Officer	7
463	Ms. Pragatheesh S	Central Food Safety Officer	7
464	Sh. DubeMarotiSakharam	Central Food Safety Officer	7
465	Ms. Parthiban A	Central Food Safety Officer	7
466	Sh. Aman Pathak	Assistant	6
467	Shri Deba Dutta Mishra	Joint Director	12
468	Dr. (Smt.) Geetanjali	Deputy Director	13
469	Sh. Chezhiyan. K	Food Analyst	10
470	Sh. Ligen Das	Food Analyst	10

471	Dr. Rahul Deb Barma Assistant Director (T)		10
472	Shri Sankar Sa	Technical Officer	9
473	Shri Abhijit Roy	Technical Officer	7
474	Ms. ChirasmitaSaha	Technical Officer	7
475	Shri Ashutosh Bachhar	Technical Officer	7
476	Sh. Akash Kumar	Technical Officer	7
477	Sh. SoorajSurendran N	Technical Officer	7
478	Sh. Naveen Bijalwan	Technical Officer	7
479	Sh. Jayan Kumar	Technical Officer	7
480	Ms. Pankhuree Singh	Technical Officer	7
481	Sh. Rajat Kumar Sharma	Technical Officer	7
482	Ms. Monica Biswas	Technical Officer	7
483	Ms. Prachi Nagar	Technical Officer	7
484	Sh. Gowthamraj G	Technical Officer	7
485	Ms. Nayana M Prayaga	Technical Officer	7
486	Smt. Sabita Mandi	Assistant	7
487	Smt. SampaSaha	Junior Assistant Grade-I	5
488	Syed Mohd. Shahzada	Junior Assistant Grade-I	4
489	Shri Samir Kumar Bhattacharya	Junior Assistant Grade-I	4
490	Shri BiplapHaldar	Junior Assistant Grade-I	5
491	Shri SubrataMondal	Junior Assistant Grade-I	4
492	Shri Pradip Paul	Junior Assistant Grade-I	4
493	Shri Dipak Kumar Dutta	Junior Assistant Grade-I	5
494	Shri Sandip Kumar Kar	Junior Assistant Grade-II	4
495	Shri Sajal Paul	Junior Assistant Grade-II	4
496	Shri Sandeep Das	Junior Assistant Grade-II	4
497	Shri Kumar Dhiraj	Junior Assistant Grade-II	3
498	Shri Subrota Das	Personal Assistant	7

499	Smt. Sangita Pal Chowdury	Personal Assistant	7
500	Shri Amit Bose	Junior Assistant Grade-I	7
501	Sh. SajanPaswan	Multi Tasking Staff (MTS)	4
502	Shri Tapas Kurmar Biswas	Multi Tasking Staff (MTS)	4
503	Shri Lallan Prasad	Multi Tasking Staff (MTS)	4
504	Shri Biswajit Banerjee	Multi Tasking Staff (MTS)	4
505	Shri Amit Kumar Chowdhury	Multi Tasking Staff (MTS)	3
506	Shri Radha Krishna Das	Multi Tasking Staff (MTS)	4
507	Shri Pradyut Naha	Multi Tasking Staff (MTS)	3
508	Shri Gautam Gupta	Multi Tasking Staff (MTS)	3
509	Shri Biswajit Mazumdar	Multi Tasking Staff (MTS)	3
510	Sh. Bablu Das	Multi Tasking Staff (MTS)	4
511	Shri Mahitosh Kumar	Deputy Director	11
512	Sh. RohitJanardhanRaghatwan	Assistant Director (T)	10
513	Sh. Ashok Kr. Patel	Assistant Director (T)	10
514	Sh. MukundDargar	Food Analyst	10
515	Shri Randhir Singh	Administrative Officer	8
516	Mohd. Faraz	Technical Officer	7
517	Mr. Vikram	Technical Officer	7
518	Sh. Gurpreet Singh	Technical Officer	7
519	Sh. Siddhant	Technical Officer	7
520	Sh. ShikharPrateek	Technical Officer	7
521	Shri Anuj Srivastava	Junior Assistant Grade-I	4
522	Shri Aloke Kumar Das	Junior Assistant Grade-I	4
523	Dr. A. K. Adhikari	Director	13

524	Ms. DeepikaKachhwaha	Food Analyst	10
525	Ms. Ruby Mishra	Food Analyst	10
526	Smt. Laxmibai S Dhakatre	Assistant Director (T)	10
527	Ms. Aiswarya C	Technical Officer	7
528	Mr. AshviniJaiswal	Technical Officer	7
529	Ms. Savithra M	Technical Officer	7
530	Sh. Suriya R	Technical Officer	7
531	Sh. Rahul Kumar	Assistant	6
532	Shri UdaynathKhatua	Assistant	6
533	Shri Surender Singh Raghav	Director	13
534	Sh. A. Nagarajan	Food Analyst	10
535	Sh. SasikanthSarangam	Food Analyst	10
536	Dr. Sanu Jacob	Director	13
537	Smt. Maya KC	Assistant Director (T)	10
538	Sh. Sandeep Sopanrao Gaikwad	Food Analyst	10
539	Sh. Balaji T	Technical Officer	7
540	Mr. DhanavathShrinu	Technical Officer	7

Annexure-C

Salary details of officers/ officials of FSSAI on regular/ deputation/ deemed deputation basis			
Sl. No.	Name	Designation	Pay Level
1.	Col L J John	Director	13
2.	Manisha Narayan	Deputy Director	11
3.	Bharat Pachiciya	Deputy Director	11
4.	JaspreetKaur	Assistant Director (Tech.)	10
5.	Preeti	Assistant Director (Tech.)	10
6.	ShubhangiNikam	Assistant Director (Tech.)	10
7.	RatnaShrivastava	Assistant Director (Tech.)	10
8.	AshaChaurasia	Assistant Director (Tech.)	10
9.	Gurumel Singh Lodhi	Administrative Officer	8
10.	VaibhavVyas	Central Food Safety Officer	7
11.	ShivanshuDewra	Central Food Safety Officer	7
12.	Ashu	Technical officer	7
13.	Swati Kumari	Central Food Safety Officer	7
14.	Nandita Das	Central Food Safety Officer	7
15.	Archana P	Technical officer	7
16.	Sher Singh Meena	Central Food Safety Officer	7
17.	Abhishek Gupta	Technical officer	7
18.	NajifAkram	Technical officer	7
19.	VarshikaGangwar	Technical officer	7
20.	Shaileshkumarsingh	Technical officer	7
21.	KumariNamita	Central Food Safety Officer	7

Sala	Salary details of officers/ officials of FSSAI on regular/ deputation/ deemed deputation basis			
Sl. No.	Name	Designation	Pay Level	
22.	UmangSrivastava	Central Food Safety Officer	7	
23.	L. Hruyia	Technical officer	7	
24.	Puneet Gupta	Central Food Safety Officer	7	
25.	Sachin Verma	Central Food Safety Officer	7	
26.	MrityunjayAnand	Technical officer	7	
27.	Ajay singhkataria	Technical officer	7	
28.	Annapoorna R P	Technical officer	7	
29.	Varsha S	Technical officer	7	
30.	Pravesh S Chaubey	Technical officer	7	
31.	Abhishekgoyal	Assistant	6	
32.	Visheshkumar	Assistant	6	
33.	Ankit	Personal Assistant	6	

Annexure D

Details of Foreign tours of officials (April, 2022- 15 August, 2023)

S. No.	Name of Official deputed	Programme for which deputed abroad	Country	Period of visit (excluding journey time)
1	Smt. Inoshi Sharma, Executive Director (Compliance and Strategy) and Shri. Vishwas Sharma, Deputy Manager (SBCD)	Food System Visionaries Convening and Strategy Session	Italy	11th –15th April, 2022
2	Dr. N. Bhaskar, Advisor (Science & Standards)	9th Meeting of the OECD Working Party for the Safety of Novel Foods and Feed and 36th Meeting of the Working Party on the Harmonization of Regulatory Oversight in Biotechnology	France	16th to 20th May, 2022
3	Dr. Amit Sharma, Director (Trade & International Cooperation), Mr. Harish Kumar R K, Assistant Director (Tech.) (Science & Standards)	study tour to Europe focusing on the cold chain sector being organized under the 2016 India-EU Clean Energy and Climate Partnership	Netherlands, Belgium, France, Spain	22nd to 29th May, 2022
4	Shri Vikas Talwar, Deputy Director(RCD), Shri Pravesh Shanker	International Training by MASHAV	Israel	19th June to 7th July, 2022

	Chaubey, Technical Officer(QA), and Ms. Sheetal Devi, Technical Officer (S&S)			
5	Ms. Ridhi Sood, Technical Officer(S&S), FSSAI & Mr. Pardeep Singh,Technical Officer(S&S)	MSU International Short Course in Food Safety	USA	July 24 - August 2, 2022
6	Mr. Arun Singhal, CEO, FSSAI and Dr. Amit Sharma, Director,	Joint Dialogue on Wine, MOU, and Health Star Rating Mission	Australia	27th June to 2nd July, 2022
7	Shri Akhilesh Motawala, Assistant Director, FSSAI and Shri Jagdeep Kumar, Technical Officer, FSSAI	Better Training Safer Food (BTSF) regional Workshop on "Safety of Plant Products	Thailand	27th June to 1st July, 2022
8	Smt. Inoshi Sharma, Executive Director	Commonwealth Food Future event in Birmingham	UK	28th -29th July, 2022
9	Mr. Harinder Singh Oberoi, Advisor (QA), FSSAI, Ms Sheetal Gupta, Joint Director(WRO) and Ms Sujata Singh, Assistant Director (Technical)	interaction with BAFRA officials and inspection of processing plants	Bhutan	25th July, 2022 to 30th July. 2022
10	Ms Akanksha Dua, Assistant Director	MSU International Short Course in Food Safety	USA	July 24 - August 2, 2022
11	Ms. Inoshi Sharma, Executive Director	NI-WHO technical meeting	Canada	19th –20th September, 2022

12	Ms. Veenu Taneja, AD (S&S) and Ms. Geetika, TO (S&S)	6th International Workshop on Total Diet Studies	Germany	10.10.2022 to 11.10.2022
13	Shri S Sharad Rao, Joint Director, FSSAI, Ms. PushpinderJeet Kaur, Deputy Director, FSSAI, Shri Pankaj Kumar Meena, Assistant Director, FSSAI. Shri Nilesh Dhundale, Assistant Director, FSSAI, Ms Dhanya Suresh, Technical Officer, FSSAI.	EU funded BTSF Training on Food safety crisis preparedness	Thailand	24.10.2022 to 28.10.2022.
14	Dr. Harinder Singh Oberoi, Advisor, FSSAI and Ms Pritee Chaudhary, Regional Director (Western Region)	Food Industry Asia (FIA) 4th Asia Regulatory Forum	Singapore	3rd and 4th November, 2022
15	Shri P. Karthikeyan, Joint Director,	45th session of the codex Alimentarius Commission (CAC45) and 83rd sessions of Executive Committee of the Codex Alimentarius Commission (CCEXEC83)	Italy	14-25 November, 2022
16	Shri Suryanarayanan Gopalakrishnan, Chief Executive Officer and Shri Rajeev Kumar Jain, Executive Director	46th session of the codex Alimentarius Commission (CAC45)	Italy	21-25 November, 2022

17	Shri B.S. Acharya, Director, (S&S) and Ms. Sweety Behera, Director (QA)	53rd Session of the Codex Committee on Food Hygiene (CCFH53)	USA	27th November to 2nd December, 2022
18	Shri Pushp Vanam, Joint Director	4th JWG with Denmark and also to organize roadshows in Denmark to interact with potential target companies and other relevant stakeholders to create awareness about myriad opportunities as well as showcasing of proactive initiatives of Government of India	Denmark	28th November to 1st December, 2022
19	Ms. Inoshi Sharma, Executive Director (CS) and Dr. Amit Sharma, Director (TICD)	third Consultative Forum meeting	New Zealand	16th-20th January, 2023
20	Dr. Amit Sharma, Director (TICD), FSSAI and Dr. Vivek V, Assistant Director,	26th Session of the Codex Committee on Residues of Veterinary Drugs in Foods	USA	12th -17th February, 2023
21	Dr. Kavitha Ramasamy, Joint Director and Ms. Veenu Taneja, Assistant Director	43rd Session of the Codex Committee on Nutrition and	Germany	6th –10th March, 2023

22	Ms. PushpinderJeet Kaur, Deputy Director	Foods for Special Dietary Uses (CCNFSDU43) Meeting of TBT Committee of	Switzerland	8th- 9th March, 2023
	radi, Bepaty Breetor	WTO in Geneva		
23	Mr. Perumal Karthikeyan, Joint Director	To participate as a resource person for the Codex Mock-drill exercise under Codex Trust Fund (CTF) Project	Timor-Leste	11 th to 19th March, 2023
24	Shri Anil Mehta, Director, SRO and Dr. Monica Puniya, Deputy Director in from	To participate in the 53rd Session of the Codex Committee on Food Additives (CCFA53)	China	24th to 31st March, 2023
25	Shri PushpVanam, Joint Director, FSSAI	To attend 16th Session of Codex Committee on Contaminants in Foods (CCCF16)	Netherland	17th to 21st April 2023
26	Ms Inoshi Sharma, Executive Director, Mr. Manvesh Kumar, Director, Mr. Akhilesh Gupta, Assistant Director, Ms Asha Chaurasia, Assistant Director, Mr. Shailender Kumar, Assistant Director and Ms. Sukhmani Singh,	To participate in the regulatory food safety visit to four EU Member States	Belgium, Austria, Germany and Ireland	17th to 28th April, 2023

	Technical Officer			
27	Ms. PushpinderJeet	26th Session of	Australia	1st May to 5th
	Kaur, Deputy Director	Codex Committee on Food Import and Export Inspection and Certification Systems (CCFICS26		May,2023
28	Dr. Harinder Singh Oberoi, Advisor and Dr. Heena Yadav, Technical Officer	47th Session of the Codex Committee on Food Labelling (CCFL	Canada	15th May 2023 to 19th May, 2023
29	Ms. Srishti Sharma, CFSO	To attend EU funded BTSF Training on Food safety crisis preparedness	Malaysia	12th to 16th June,2023
30	Shri Rakesh Kumar, Director	To participate in the 11 thBfR - Summer Academy 2023	Germany	26 June - 7 July 2023
31	Mr. Pankaj Kumar Meena, AD	To participate in the 54th Session of Codex Committee on Pesticides Residues (CCPR)	China	26th June, 2023 to 01st July, 2023
32	Shri Harish Kumar R. K., AD, Ms. Manpreet Kour, Technical Officer, Ms. Apoorva Sharma,	To participate in the European Union funded regional seminar	Thailand	26- 27 June, 2023

33	Technical Officer, Ms. Meenal Arora, TO and Ms. Sakshi Gaurkhede, Technical Officer Ms. Sunaina Verma,	on 'Food Contact Materials and Safety Requirements applicable to Recycled Plastic'.	Australia	17-19 July,2023
	Technical Officer	WHO Acceleration Plan to Stop Obesity - Intercountry Dialogue		
34	Shri Arun S Kumar, Technical Officer	To participate in the International Food Safety Program organized by Michigan State University	USA	23rd to 30th July, 2023
35	Ms. VishaliKalyanakrishnan, Technical officer	Participation of FSSAI's official in the Werner Baltes Fellowship Programme' 2023-24 by German Federal Institute for Risk Assessment (BfR)	Germany	31st July, 2023 to 20 October 2023
36	Shri VikasTalwar, Deputy Director	To participate in the In-person Singapore Cooperation Programme on "Assuring Food Safety and Security"	Singapore	14th to 18th August, 2023
37	Mr. Sunil Bakshi, Head and Ms.	To participate in the Review	Bhutan	15th to 16th August, 2023

SaksheePipliyal,	meeting of the	
Assistant Director	Codex Trust	
	Fund Group	
	Project from	
	,	

Annexure B

Sr. No.	Title of the Act/ Rules/ Regulations	Date of Notification
I.	Act:	24th A 2006
	Food safety and Standards Act, 2006 (34 of 2006)	24 th August, 2006
II.	Rules:	5th May, 2011
	Food Safety and Standards Rules, 2011.	
	Amendment of the Rules:	18 th July, 2014
	Food Safety and Standards (Amendment) Rules, 2014.	
	Food Safety and Standards (Amendment) Rules, 2017	13 th January, 2017
+	Food Safety and Standards (Second Amendment) Rules, 2017	13 th December, 2017
	Food Safety and Standards (First Amendment) Rules, 2022	16th January, 2023
III.	Regulations:	
1.	Food Safety and Standards (Licensing & Registration of Food Businesses) Regulations, 2011	1st August, 2011
1.1	Food Safety and Standards (Licensing & Registration of Food Businesses) Amendment Regulations,2013	10 th June, 2014
1.2	Food Safety and Standards (Licensing & Registration of Food Businesses) Amendment Regulations,2016	13 th July, 2016
1.3	Food Safety and Standards (Licensing & Registration of Food Businesses) First Amendment Regulations,2017	24 th October, 2017
2.	Food Safety and Standards (Packaging and Labelling) Regulations, 2011	_
	[Superseded by Food Safety and Standards (Labelling and Display) Regulations, 2020]	
2.1	Food Safety and Standards (Packaging and Labelling) Amendment Regulations, 2013	7 th June, 2013
2.2	Food Safety and Standards (Packaging and Labelling) Amendment Regulations, 2013	27 th June, 2013
2.3	Food Safety and Standards (Packaging and Labelling) Amendment Regulations, 2015	17 th February, 2015
2.4	Food Safety and Standards (Packaging	3rd May, 2016
	and Labelling) First Amendment Regulations, 2016	

2.5	Food Safety and Standards (Packaging	25 th May, 2016	
	and Labelling) Second Amendment Regulations, 2016		
2.6	Food Safety and Standards (Packaging	13 th July, 2016	
	and Labelling) Third Amendment Regulations, 2016		
2.7	Food Safety and Standards (Packaging	23 th August, 2016	
	and Labelling) Fourth Amendment Regulations, 2016		
2.8	Food Safety and Standards (Packaging	24 th December, 2018	
	and Labelling) First Amendment Regulations, 2018		
2.9	Food Safety and Standards (Packaging and Labelling) First Amendment Regulations, 2020	21st August, 2020	
3.	Food Safety and Standards (Food Product Standards and Food Additives) Regulations, 2011	1st August, 2011	
3.1	Food Safety and Standards (Food Product Standards and Food Additives) Amendment Regulations, 2013	7th June, 2013	
3.2	Food Safety and Standards (Food Product Standards and Food Additives) Amendment Regulations, 2013	27th June, 2013	
3.3	Food Safety and Standards (Food Product Standards and Food Additives) Amendment Regulations, 2013	12th July, 2013	
3.4	Food Safety and Standards (Food Product Standards and Food Additives) Amendment Regulations, 2014	5th December, 2014	
3.5	Food Safety and Standards (Food Product Standards and Food Additives) Amendment Regulations, 2015	17th February, 2015	
3.6	Food Safety and Standards (Food Product Standards and Food Additives) Amendment Regulations, 2015	4th August, 2015	
3.7	Food Safety and Standards (Food Product Standards and Food Additives) Amendment Regulations, 2015	4th November, 2015	
3.8	Food Safety and Standards (Food Product Standards and Food Additives) Amendment Regulations, 2015	4th November, 2015	
3.9	Food Safety and Standards (Food Product Standards and Food Additives) Amendment Regulations, 2015	13th November, 2015	
3.10	Food Safety and Standards (Food Product Standards and Food Additives) Amendment Regulations, 2015	13th November, 2015	
3.11	Food Safety and Standards (Food Product Standards and Food Additives) Amendment Regulations, 2015	13th November, 2015	
3.12	Food Safety and Standards (Food Product Standards and Food Additives) Amendment Regulations, 2016	11th January, 2016	
3.13	Food Safety and Standards (Food Products Standards and Food Additives) Second Amendment Regulations,2016	2	
3.14	Food Safety and Standards (Food Products Standards and Food Additives) Third Amendment	•	

	Regulations,2016	
3.15	Food Safety and Standards (Food Products Standards and Food Additives) Fourth Amendment Regulations, 2016	1
3.16	Food Safety and Standards (Food Products Standards and Food Additives) Fifth Amendment Regulations, 2016	_
3.17	Food Safety and Standards (Food Products Standards and Food Additives) Sixth Amendment Regulations, 2016.	
3.18	Food Safety and Standards (Food Products Standards and Food Additives) Seventh Amendment Regulations, 2016.	
3.19	Food Safety and Standards (Food Products Standards and Food Additives) Eighth Amendmen Regulations, 2016.	
3.20	Food Safety and Standards (Food Products Standards and Food Additives) Ninth Amendment Regulations, 2016.	
3.21	Food Safety and Standards (Food Products Standards and Food Additives) Tenth Amendment Regulations, 2016.	10 th October, 2016
3.22	Food Safety and Standards (Food ProductsStandards and FoodAdditives) Eleventh Amendment Regulations, 2016.	25 th October, 2016
3.23	Food Safety and Standards (Food ProductsStandards and Food Additives) Twelfth Amendment Regulations, 2016.	15 th November, 2016
3.24	Food Safety and Standards (Food ProductsStandards and FoodAdditives) Thirteen Amendment Regulations, 2016.	2 nd December, 2016
3.25	Food Safety and Standards (Food ProductsStandards and FoodAdditives) Fourteenth Amendment Regulations, 2016.	29 th December, 2016
3.26	· · · · · · · · · · · · · · · · · · ·	31st January, 2017
3.27	Food Safety and Standards (Food ProductsStandards and Food Additives) Second Amendment Regulations, 2017.	13 th February, 2017
3.28	Food Safety and Standards (Food Products Standards and Food Additives) Third Amendment	13 th February, 2017

	Regulations,2017	
3.29	Food Safety and Standards (Food ProductsStandards and Food Additives) Fourth Amendment Regulations,2017.	
3.30	Food Safety and Standards (Food ProductsStandards and Food Additives) Fifth Amendment Regulations,2017.	
3.31	Food Safety and Standards (Food Products Standards and Food Additives) Sixth Amendment Regulations,2017.	
	Food Safety and Standards (Food ProductsStandards and Food Additives) Seventh Amendment Regulations, 2017.	
	Food Safety and Standards (Food ProductsStandards and Food Additives) Eighth Amendment Regulations,2017.	-
	Food Safety and Standards (Food Products Standards and Food Additives) Ninth Amendment Regulations,2017.	
3.35	Food Safety and Standards (Food ProductsStandards and Food Additives) Tenth Amendment Regulations,2017.	15 th September, 2017
3.36	Food Safety and Standards (Food Products Standards and Food Additives) Eleventh Amendment Regulations, 2017.	15 th September, 2017
3.37	Food Safety and Standards (Food Products Standards and Food Additives) Twelfth Amendment Regulations, 2017.	
3.38	Food Safety and Standards (Food ProductsStandards and Food Additives) thirteenth Amendment Regulations, 2017.	12 th October, 2017
3.39	Food Safety and Standards (Food ProductsStandards and Food Additives) fourteenth Amendment Regulations, 2017.	
3.40	Food Safety and Standards (Food ProductsStandards and Food Additives) Fifteenth Amendment Regulations, 2017.	
3.41	Food Safety and Standards (Food ProductsStandards and Food Additives) Sixteenth Amendment Regulations, 2017.	

3.42	Food Safety and Standards (Food Products Standards and Food Additives) Seventeenth Amendment Regulations, 2017.	17 th November, 2017
3.43	Food Safety and Standards (Food Products Standards and Food Additives) First Amendment Regulations, 2018.	
3.44	Food Safety and Standards (Food Products Standards and Food Additives) Second Amendment Regulations, 2018.	
3.45	Food Safety and Standards (Food Products Standards and Food Additives) Third Amendment Regulations, 2018.	
3.46	Food Safety and Standards (Food Products Standards and Food Additives) Fourth Amendment Regulations, 2018.	
3.47	Food Safety and Standards (Food Products Standards and Food Additives) Fifth Amendment Regulations, 2018.	10 th April, 2018
3.48	Food Safety and Standards (Food Products Standards and Food Additives) Sixth Amendment Regulations, 2018.	
3.49	Food Safety and Standards (Food Products Standards and Food Additives) Seventh Amendment Regulations, 2018.	
3.50	Food Safety and Standards (Food Products Standards and Food Additives) Eighth Amendment Regulations, 2018.	20 th July, 2018
3.51	Food Safety and Standards (Food Products Standards and Food Additives) Ninth Amendment Regulations, 2018.	31 st July, 2018
	Food Safety and Standards (Food Products Standards and Food Additives) Tenth Amendment Regulations, 2018.	
3.53	Food Safety and Standards (Food Products Standards and Food Additives) Eleventh Amendment Regulations, 2018.	
3.54	Food Safety and Standards (Food Products Standards and Food Additives) Twelfth Amendment Regulations, 2018.	19 th November, 2018
3.55	Food Safety and Standards (Food Products Standards and Food Additives) Thirteenth Amendment Regulations, 2018.	· ·

l land	2018
and Food Additives) Fourteenth Amendment Regulations, 2018.	
3.57 Food Safety and Standards (Food Products 26 th November,	2018
Standards and Food Additives) Fifteenth	
Amendment Regulations, 2018.	
3.58 Food Safety and Standards (Food Products Standards 29th January, 2 and Food Additives) First Amendment Regulations, 2019.	.019
3.59 Food Safety and Standards (Food Products Standards 5th July, 2019	
and Food Additives) Second Amendment	
Regulations, 2019.	
3.60 Food Safety and Standards (Food Products Standards 5th July,2019	
and Food Additives) Third Amendment Regulations, 2019.	
3.61 Food Safety and Standards (Food Products Standards 30th October, 2019).	010
and Food Additives) Fourth Amendment	019
Regulations, 2019.	
3.62 Food Safety and Standards (Food Products Standards 23rd November,	, 2019
and Food Additives) Fifth Amendment Regulations,	
2019.	
3.63 Food Safety and Standards (Food Products Standards 23rd June, 2020	
and Food Additives) First Amendment Regulations,	
2020. 3.64 Food Safety and Standards (Food Products Standards 9th July, 2020	
and Food Additives) Second Amendment	
Regulations, 2020.	
3.65 Food Safety and Standards (Food Products Standards 9th July, 2020	
and Food Additives) Third Amendment Regulations,	
2020.	
3.66 Food Safety and Standards (Food Products Standards 9th July, 2020	
and Food Additives) Fourth Amendment	
Regulations, 2020.	
3.67 Food Safety and Standards (Food Products Standards 23rd July, 2020	
and Food Additives) Fifth Amendment Regulations,	
2020	2020
3.68 Food Safety and Standards (Food Products Standards 2nd September, 2	2020
and Food Additives) Sixth Amendment Regulations, 2020	
3.69 Food Safety and Standards (Food Products Standards 16th September,	2020
and Food Additives) Seventh Amendment	∠U∠U
Regulations, 2020	
3.70 Food Safety and Standards (Food Products Standards 9th October, 202	20
and Food Additives) Eight Amendment Regulations,	

	2020	
3.71	Food Safety and Standards (Food Products Standards and Food Additives) Ninth Amendment Regulations, 2020	
3.72	Food Safety and Standards (Food Products Standards and Food Additives) Tenth Amendment Regulations, 2020	
3.73	Food Safety and Standards (Food Products Standards and Food Additives) First Amendment Regulations, 2021	
3.74	Food Safety and Standards (Food Products Standards and Food Additives) Second Amendment Regulations, 2021	
3.75	Food Safety and Standards (Food Products Standards andFood Additives) Third Amendment Regulations, 2021	I = 1
3.76	Food Safety and Standards(Food Products Standards and Food Additives) Fourth Amendment Regulations, 2021	
3.77	Food Safety and Standards (FoodProducts Standards and Food Additives) Fifth Amendment Regulations, 2021	
3.78	Food Safety and Standards (Food ProductsStandards and Food Additives) Sixth Amendment Regulations, 2021	· ·
3.79	Food Safety and Standards (Food Products Standards and Food Additives)First Amendment Regulations, 2022	_
3.80	Food Safety and Standards (Food Products Standards and FoodAdditives) Second Amendment Regulations, 2022	
3.81	Food Safety and Standards (Food Products Standards and FoodAdditives) First Amendment Regulations, 2023	,
3.82	Food Safety and Standards (Food Products Standards and FoodAdditives) Second Amendment Regulations, 2023	<i>y</i>
4.	Food Safety and Standards (Prohibition and Restriction on Sales) Regulations, 2011	1st August, 2011
4.1	· -	8th February, 2013

4.2	Food Safety and Standards (Prohibition and Restriction on Sales) First Amendment Regulations, 2016	23rd August, 2016
4.3	Food Safety and Standards (Prohibition and Restriction on Sales) Second Amendment Regulations, 2016	23 rd August, 2016
4.4	Food Safety and Standards (Prohibition and Restriction on Sales) First Amendment Regulations, 2017	
4.5	Food Safety and Standards (Prohibition and Restriction on Sales) First Amendment Regulations, 2018	
4.6	Food Safety and Standards (Prohibition and Restriction on Sales) First Amendment Regulations, 2019	
4.7	Food Safety and Standards (Prohibition and Restriction on sales) Second Amendment Regulations, 2019.	
4.8	Food Safety and Standards (Prohibition and Restrictions on Sales) First Amendment Regulations, 2020.	-
4.9	Food Safety and Standards (Prohibition and Restriction on Sales) Second Amendment Regulations, 2020	
4.10	Food Safety and Standards (Prohibition and Restrictions on Sales) Third Amendment Regulations, 2020.	
4.11	Food Safety and Standards (Prohibition and Restriction on Sales) First Amendment Regulations, 2021.	_
4.12	Food Safety and Standards (Prohibition and Restrictions on Sales) Second Amendment Regulations, 2021.	2
4.13	Food Safety and Standards (Prohibition and Restrictions on Sales) Third Amendment Regulations, 2021.	
4.14	Food Safety and Standards(Prohibition and Restrictions on Sales) First Amendment Regulations, 2022	O
4.15	Food Safety and Standards (Prohibition and Restrictions on sales) SecondAmendment Regulations, 2022	5th September, 2022

5.	Food Safety and Standards (Contaminants, Toxins and Residues) Regulations, 2011	1st August, 2011
5.1	Food Safety and Standards (Contaminants, Toxins and Residues) Amendment Regulations, 2014	3 rd December, 2014
5.2	Food Safety and Standards (Contaminants, Toxins and Residues) Amendment Regulations, 2015	4 th November, 2015
5.3	Food Safety and Standards (Contaminants, Toxins and Residues) Amendment Regulations, 2015	4 th November, 2015
5.4	Food Safety and Standards (Contaminants, Toxins and Residues) Amendment Regulations, 2015	4 th November, 2015
5.5	Food Safety and Standards (Contaminants, Toxins and Residues) First Amendment Regulations, 2016	4 th January, 2016
5.6	Food Safety and Standards (Contaminants, Toxins and Residues) Second Amendment Regulations, 2016	5 th January, 2016
5.7	Food Safety and Standards (Contaminants, toxins and Residues) Third Amendment Regulations, 2016	3rd May, 2016
5.8	Food Safety and Standards (Contaminants, toxins and Residues) Fourth Amendment Regulations, 2016	10 th October, 2016
5.9	Food Safety and Standards (Contaminants, toxins and Residues) First Amendment Regulations, 2017	18 th January, 2017
5.10	Food Safety and Standards (Contaminants, toxins and Residues) Second Amendment Regulations, 2017	21 st July, 2017
5.11	Food Safety and Standards (Contaminants, toxins and Residues) Third Amendment Regulations, 2017	27 th December, 2017
5.12	Food Safety and Standards (Contaminants, toxins and Residues) First Amendment Regulations, 2018	19 th March, 2018
5.13	Food Safety and Standards (Contaminants, toxins and Residues) Second Amendment Regulations, 2018	20 th July, 2018
5.14	Food Safety and Standards (Contaminants, toxins and Residues) Third Amendment Regulations, 2018	24th December, 2018
5.15	Food Safety and Standards (Contaminants, toxins and Residues) First Amendment Regulations, 2020.	7 th August, 2020

6.	Food Safety and Standards (Laboratory and Sampling Analysis) Regulations, 2011	1st August, 2011
6.1	Food Safety and Standards (Laboratory and Sampling Analysis) Amendment Regulations, 2013	8th February, 2013
6.2	Food Safety and Standards (Laboratory and sample Analysis) First Amendment Regulations, 2020.	21st July, 2020
6.3	Food Safety and Standards (Laboratory and Sample Analysis) Second Amendment Regulations, 2020.	15 th October, 2020
7.	Food Safety and Standards (Food for Health Supplements, Nutraceuticals, Foods for Special Dietary Uses, Foods for Special Medical purpose, Functional Foods, and Novel Food) Regulations, 2016.	23 rd December, 2016
7.1	Food Safety and Standards (Health Supplements, Nutraceuticals, Food forSpecial Dietary Use, Food for Special Medical Purpose, Functional Food and Novel Food) first Amendment Regulations, 2021	6th September, 2021
8.	Food Safety and Standards (Food Recall Procedure) Regulations, 2017.	18 th January, 2017
9.	Food Safety and standards (Import) Regulations, 2017.	9th March 2017
9.1	Food Safety and Standards (Import) First Amendment Regulations, 2018	7th February, 2018
9.2	Food Safety and Standards (Import) First Amendment Regulations, 2020.	20th October, 2020
9.3	Food Safety and Standards (Import) First AmendmentRegulations, 2021	3rd November, 2021
9.4	Food Safety and Standards (Import) First AmendmentRegulations, 2022	14th February, 2022
10.	Food Safety and Standards (Approval for Non- Specified Food and Food Ingredients) Regulations, 2017.	11th September, 2017
10.1	Food Safety and Standards (Approval for Non- Specified Food andFood Ingredients) First Amendment Regulations, 2022	11th October, 2022
11.	Food Safety and Standards (Organic Food) Regulation,2017.	29th December, 2017
11.1	Food Safety and Standards (Organic Foods) First AmendmentRegulations, 2021	14th October, 2021
12.	Food Safety and Standards (Alcoholic Beverages) Regulations, 2018	19th March, 2018

First Amendment Regulations, 2020. 12.2 Food Safety and Standards (Alcoholic Beverages) First AmendmentRegulations, 2022 10th June, 2	December, 2022	
First AmendmentRegulations, 2022 12.2 Food Safety and Standards (Alcoholic Beverages) 10th June, 2022	2022	
First AmendmentRegulations, 2022	2022	
	ot 2018	
13. Food Safety and Standards (Fortification of Foods) 2nd Augus Regulations, 2018	51, 2010	
	ecember,	
First Amendment Regulations, 2020.	receimber,	
13.2 Food Safety and Standards (Fortification of Foods) 27th Augus	st. 2021	
First Amendment Regulations, 2021	ov, <u>_</u> o	
	eptember,	
Second Amendment Regulations, 2021 2021		
14. Food Safety and Standards (Food Safety Auditing) 28th Augu	st, 2018	
Regulations, 2018		
\ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \	ovember,	
Notification of Laboratories) Regulations,2018. 2018		
10.	ovember,	
Claims) Regulations,2018.		
16.1 Food Safety and Standards (Advertising and 9th October	er, 2020	
Claims) First Amendment Regulations, 2020.		
Food Safety and Standards (Advertising and Stand	30th August, 2022	
	Pecember,	
16.3 Food Safety and Standards (Advertising and 13th D) Claims) Second AmendmentRegulations, 2022	ccciniber,	
	ecember,	
Regulations,2018 2018	- ,	
17.1 Food Safety and Standards (Packaging)First 25th Januar	ry, 2022	
Amendment Regulations, 2022		
Food Safety and Standards(Packaging) Second 30th Augus	st, 2022	
Amendment Regulations, 2022 18. Food Safety and Standards (Recovery and 26th July, 2	2019	
18. Food Safety and Standards (Recovery and 26th July, 2 Distribution of Surplus Food) Regulations, 2019.	- U1 <i>)</i>	
	ptember,	
balanced diets for children in school) Regulations, 2020	r	
2020.		
20. Food Safety and Standards (Foods for Infant 4th D	ecember,	
Nutrition) Regulations, 2020.		
20.1 Food Safety and Standards (Foods for Infant 30th Augus	st, 2022	
1 , , , , , , , , , , , , , , , , ,		
Nutrition) FirstAmendment Regulations, 2022		
20.1	nber, 2020	

21.1	Food Safety and Standards (Labelling and Display) FirstAmendment Regulations, 2021	10th September, 2021
	Food Safety and Standards (Labelling and Display) FirstAmendment Regulations, 2022	9th September, 2022
21.3	Food Safety and Standards (Labelling and Display) Second AmendmentRegulations, 2022	11th October, 2022
22.	Food Safety and Standards Authority of India (Transaction of Business at its Meetings)	4 th March, 2011
	Regulations, 2010	
22.1	The Food Safety and Standards Authority of India (Transaction of Business at its Meetings) Amendment Regulations, 2016.	16 th August, 2016
22.2	Food Safety and Standards Authority of India (Transaction of Businessat its meetings) Amendment Regulations, 2023	23rd March, 2023
23.	Food Safety and Standards Authority of India (Procedure for Transaction of Business of Central Advisory Committee) Regulations, 2010	4 th March, 2011
23.1	Food Safety and Standards Authority of India (Procedure for Transaction of Business of Central Advisory Committee) Amendment Regulations, 2015	12 th March, 2015
23.2	Food Safety and Standards Authority of India (Procedure for Transaction of Business of Central Advisory Committee) First Amendment Regulations,2016	28 th April, 2016
24.	Food Safety and Standards Authority of India(Salary, Allowance and Other Conditions of service of officers and Employees) Regulations, 2013	24 th July, 2013
25.	Food Safety and Standards Authority of India (Transaction of Business & Procedure of Scientific Committee and Scientific Panels) Regulations, 2016	2 nd December, 2016
	Food Safety and Standards Authority of India (Transaction of Business and Procedures for the Scientific Committee and Scientific Panels) First Amendment Regulations, 2021.	12 th January, 2021
26.	Food Safety and Standards Authority of India (Recruitment and Appointment) Regulations, 2018	1st October, 2018

_, .	Food Safety and Standards (Ayurveda Aahara) Regulations, 2022	05 th May 2022
	Food Safety and Standards Authority of India (Financial) Regulations, 2023	20th January, 2023

Annexure E

S/N	Name	URL
1	FSSAI Integrated website main (Bilingual)	https://fssai.gov.in
2	Food Safety Compliance System (FoSCoS)	https://foscos.fssai.gov.in/
3	Food Imports Clearance System (FICS)	https://fics.fssai.gov.in
4	Food Safety Training and Certification (FoSTaC)	https://fostac.fssai.gov.in
5	Food Fortification Resource Centre (FFRC)	https://ffrc.fssai.gov.in
6	Indian Food Laboratory Network (InfolNET)	https://infolnet.fssai.gov.in/
7	Food Product Identity Verification System (FPIVS)	https://fpas.fssai.gov.in/fpas/home
8	Hygiene Rating	https://hygiene.fssai.gov.in/
9	FSSAI Internship Portal	https://fssai.gov.in/internship
10	FSSAI Recruitment Portal	https://sites.fssai.gov.in/fssaideputation/
11	FSSAI Scientific Panels Portal	https://spacemap.fssai.gov.in/
12	Detect Adulterations with Rapid Test: DART	https://fssai.gov.in/dart
13	Food Regulatory Portal	https://foodregulatory.fssai.gov.in/
14	Jaivik Bharat: Organic Integrity Database	https://jaivikbharat.fssai.gov.in/
15	Save Food Share Food Portal	https://sharefood.fssai.gov.in/

16	FSSAI e-Comments Portal	https://comments.fssai.gov.in/
17	Repurpose Used Cooling Oil (RUCO)	https://eatrightindia.gov.in/ruco/
18	FSSAI Eat Right India Initiative Website	https://eatrightindia.gov.in/ <u>and several</u> <u>micro-portals for individual initiatives.</u>
19	Network of Professionals in Food & Nutrition (NetProFaN)	https://eatrightindia.gov.in/NetProFaN/
20	State Food Safety Index (SFSI)	https://fssai.gov.in/sfsi
21	Food Import Clearance Training of Authorised Custom Officers	https://fictac.fssai.gov.in/
22	Audit Management System	https://ams.fssai.gov.in/
23	Food Safety Connect	https://foscos.fssai.govin/consumergrievance/
24	FSSAI Covid Portal	https://sites.fssai.gov.in/fshrmm/
25	Food Analyst Exam Portal	https://sites.fssai.gov.in/fssairecruitmentfa/
26	REGISTRATION OF FOREIGN FOOD MANUFACTURERS	https://sites.fssai.gov.in/refom/
27	Food o Copoeia	https://foodocopoeia.fssai.gov.in/
28	COMMON DIGITAL DASHBOARD	https://gfrs.fssai.gov.in/gfrsnew/
29	SaNGRAHA	https://sangrah.fssai.gov.in/
30	Healthy and Hygienic Food Streets	https://eatrightindia.gov.in/100hhfs/
31	ePAAS - electronic Product & Claim Approval Application	https://epaas.fssai.gov.in/

	System	
32	Food Safety on Wheels	https://fsw.fssai.gov.in/
33	Food Safety Mitra	https://mitra.fssai.gov.in/

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भारतीय खाद्य सुरक्षा और मानक प्राधिकरण

(खाद्य सुरक्षा और मानक अधिनियम, 2006 के तहत स्थापित एक वैधानिक प्राधिकरण) (मानव संसाधन विभाग) एफडीए भवन, कोटला रोड, नई दिल्ली - 110 002

ईमेल आईडी : estt@fssal.gov.in

संपर्क संख्या : 011 2323 1679

Dated. 01.11.2022

The Food Safety and Standards Authority of India is established under FOOD SAFETY AND STANDARDS ACT, 2006 for laying down science based standards for articles of food and to regulate their manufacture, storage, distribution, sale and import, to ensure availability of safe and wholesome food for human consumption and for matters connected therewith or incidental thereto.

FSSAI being a dynamic organization transcending boundaries and scaling new heights with the objective of phenomenal enhancement of its manpower, these guidelines are formulated with a vision and view to bring transparency and uniformity in Posting / transfers of different cadre of FSSAI to maintain the system of rotation of officials at regular intervals. The rotational transfer provides exposure to the employees whilst working in different divisions of Headquarters, Regional office(s)/lab(s) of FSSAI as well as ensures overall growth of an official, which is of paramount importance in service interests.

The transfer policy guidelines are attached at Annexure 'A'.

Digitally Signed by Bipin Parcha Date: 01-11-2022 12:17:41 Reascal Alphoraccha

Deputy Director (HR)

File No.HR-14011/1/2022-HR-FSSAI 104 1/6107/2022 **Transfer Policy Guidelines** (File No-HR-14011/1/2022-HR-FSSAI) Food Safety & Standards Authority of India FDA Bhawan, Kotla Road New Delhi-110002

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Annexure - "A"

Transfer Policy - FSSAI.

 ${\bf Subject-Transfer\ Policy\ Guidelines\ for\ Employees\ of\ Food\ Safety\ and\ Standards\ Authority\ of\ India}$

1. Objective of Transfer Policy

The Food Authority has been entrusted with the responsibility to regulate and monitor the manufacture, processing, distribution, sale and import of food so as to ensure safe and wholesome food. As per DoPT OM No.11013/10/2013-Estt –A dated 13.06.2014, the following action are required to be taken by all the cadre controlling authorities: -

- i. Prescribe Minimum Tenure
- ii. Have a mechanism akin to Civil Services Board (CSB) for recommending transfer and
- iii. Place the transfer Policy in public domain.

Subsequently, DoPT vide another OM No.11013/10/2013-EsTT-A dated 02.07.2015 suggested to formulate a rotational transfer policy including thereunder provisions on tenures, posting on promotion, posting on return from leave/deputation, Out-Division/ Department postings, postings of disabled Govt. servants etc. that will best serve public interest. It also requires to identify sensitive posts and to rotate such employees every two/three years.

In the discharge of these functions, the Authority has to appoint sufficient number of employees and post them at various places throughout the country so as to discharge the assigned functions.

2. General Guidelines:

- **2.1 Applicability:** These transfer policies are applicable to all the employees up to the level of Director working in Food Authority.
- **2.2 Tenure:** The tenure at various offices in Food Authority is given below, which is to be adhered to for all employees, for their service in all posts:

SI No.	Name of Post	Tenure	
1	a. Director	These officers -	



	b. Joint Director	
		 will serve for a normal tenure of 3 years and extendable upto 5 years in a Division/ Department. Can serve for a maximum of 15 years in entire
		service in HQ/Region/ Laboratory.
2	a. Deputy Directorb. Assistant Directorc. Assistant Director (Technical)	These officers - will serve for a normal tenure of 4 years and extendable upto 6 years in a Division/ Department at a stretch.
	d. Food Analyst e. Manager f. Deputy Manager	Can serve for a maximum of 15 years in entire service in HQ/ Region/ Laboratory.
3	a. Technical Officer b. Central Food Safety	These officers -
	Officer c. Administrative Officer d. Assistant Manager	 will serve for a normal tenure of 5 years and extendable upto 6 years in a Division/ Department at a stretch. Can serve for a maximum of 18 years in entire service in HQ/ Region/ Laboratory. The posts CFSO is only in RCD, the divisional head shall ensure their rotation within the division.
4	 a. Assistant b. Personal Secretary c. Personal Assistant d. Junior Assistant Grade-I e. Junior Assistant Grade-II 	These officials - will serve for a normal tenure of 08 years and extendable upto 10 years in a Division/ Department at a stretch. Can serve for a maximum of 20 years in entire service in HQ/ Region/ Laboratory
5	a. Senior Private Secretary (SPS)	All the posts of SPS have been sanctioned at FSSAI, Headquarters only. The SPS shall be rotated every 03 years with senior level officers.
6	a. Assistant Director (OL) b. Hindi Translator	 The post of Hindi Translator is sanctioned at FSSAI, HQrs only. The Divisional Head shall ensure rotation of work among the employees posted in Rajbhasha Cell. The post of Assistant Director (OL) is standalone
		post and sanctioned at FSSAI, HQ only, hence, no



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		rotation is prescribed.
7	a. CTO b. Senior Manager (IT) c. Manager (IT) d. Deputy Manager (IT) e. Assistant Manager (IT) f. IT Assistant	 The posts in IT Division are sanctioned at FSSAI, HQrs only. The Divisional Head shall ensure rotation of work among the employees posted in IT Division. The post of CTO is standalone post and sanctioned at FSSAI, HQ only, hence, no rotation is prescribed.
8	 a. Principal Manager b. Senior Manager 	 The post of Principal Manager is standalone post and sanctioned at FSSAI, HQ only, hence, no rotation is prescribed. The post of Senior Manager is sanctioned at FSSAI, HQ only, however, there are two separate Units in SBCD, hence, rotation of Senior Managers every 03 years shall be done.
9	a. Staff Car Driver (Ordinary Grade)	These posts are sanctioned at FSSAI, HQrs only, hence, no transfer prescribed.
	b. Multi-Tasking Staff (MTS)	Post of MTS may ordinarily be a Non Transferrable post.

Note- The tenure mentioned above, shall not be applicable in following circumstances:

- a. A disciplinary action initiated against the officer.
- b. Adverse reporting in writing by controlling authority with proper justification.
- c. On promotion.
- d. Employees posted in Vigilance Unit shall be governed by CVC Circular No.16/3/06 dated 28.03.2006 which inter-alia states that the normal tenure of officer posted in Vigilance Division shall be 03 years extendable upto 05 years.
 - 2.3 Transfer on promotion: -
 - a. On promotion, an employee at any level may be posted out of FSSAI HQrs / Regional Offices even before the completion of maximum tenure allowed at a station.
 - b. If the officer is due for superannuation within two years: He/She will be retained in the same station against an existing



vacancy of the promotional post. In case of no vacancy of the promotional post then the officer will be transferred to another Office.

c. If the officer is due for superannuation within six months: On promotion, he/she will not be transferred as in such a short period one cannot be expected to contribute usefully in another Office. Such an officer will generally be retained in the same Division/ Department against an available vacancy of the promotional post. In the absence of a vacancy, the post held by him/her will be upgraded on personal basis by keeping one post in another Division/ Department vacant so as not to exceed the cadre strength. On retirement the post will revert to its original level.

2.4 Posting of employees to Sensitive seats / posts: -

- The transfer/rotation from sensitive seat will be as per policy decided/modified by the Authority from time to time.
- b. Employees shall not be posted to sensitive seat for a period of 3 years after the currency of the punishment, if a minor penalty has been imposed. In case of imposition of a major penalty, employee shall not be posted to sensitive seat for a period of 5 years after the currency of punishment.
- c. An employee who is found guilty of sexual misconduct by the ICC and punished shall not be posted to a sensitive post during the currency of the punishment and 5 years after currency of punishment is over.

3. Guidelines for Special Cases

- 3.1 Transfer of Persons with Benchmark Disability (PwBD)/Posting of Husband and Wife in same station: Such request will be considered on case to case basis by the Competent Authority keeping in view the DOPT guidelines on the subject, subject to administrative exigencies.
- 3.2 Transfer on Medical Grounds: Requests for transfer on medical grounds will be considered for posting on case-to-case basis.
- 3.3 Transfer of Employees due for retirement within two years to their places of choice.
- 3.4 Transfer on request: Officers on completion of 2/3rd of their tenure in a Division/ Department may on their own volition request for transfer. However, such transfers will be subject to availability of vacancies. On such transfer their tenure in the new Division/ Department will be counted afresh and they will be required to serve the prescribed full tenure for the post before



they are considered for transfer. Such requests should be sent before 31st March each year.

3.5 Surrender of officers: Unilateral surrender of officers on any ground will not be allowed as surrender of an officer poses several problems to the Cadre Controlling Authority. If an officer is not performing, Offices concerned are expected to initiate appropriate action either to penalize or to reform the officer. Moreover, the officer surrendered has to be posted somewhere and it will be difficult for the Division/ Department where he is posted to work with such an officer. If situation warrants that an officer has to be surrendered then a request should be made to HR Division, FSSAI Hqrs with detailed reasons and HR Division, FSSAI Hqrs will consider the request on merits, whether to transfer the officer or not. If despite the instructions, any Division/ Department surrenders an officer unilaterally, then such surrender would be presumed to have been made along with the post and the sanctioned strength of the concerned Division/ Department would be reduced accordingly and no replacement would be provided to the Division/ Department concerned for one year. After expiry of one year, the position will be reviewed for restoration of the post and posting on an officer.

*Note for Clause 3: The lists of cases as mentioned above are only illustrative and not exhaustive.

4. Miscellaneous:

- e. The Competent Authorities while affecting the transfer may consider availability of vacancies, economy aspect, administrative requirement, exigencies of work. The endeavor should be to post the right person at the right place so that the interest of the Food Authority is best served.
- The transfer/posting will be as per the powers delegated. However, power to transfer employees vested in an authority can also be exercised by his/her superior authority.
- g. The transfer/rotation under Rotation Transfer Posting in each grade will be undertaken generally once in a year.
- h. The transfer orders issued by any competent Authority be implemented in-toto by the concerned authorities within stipulated period or within 10 days, if no time limit is specified in the transfer order.
- i. In terms of Regulation 10 (f) of the Food Safety and Standards Authority of India (Recruitment and Appointment) Regulations, 2018 an employee can be transferred to any place at any time as per administrative requirement and exigencies of work with the approval of Competent Authority.
- Efforts may be made to rotate officers from sensitive to non-sensitive and vice versa. Similarly, officers may normally be rotated from field to non-field posts and vice versa.
- k. The transfer cases of employees whose children are in class X to XII may be considered sympathetically by Competent Authority on merits subject to administrative exigencies.



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- No officer/employee shall or attempt to bring any external influence for change of his/her transfer for change of his/her transfer orders. This may attract disciplinary action as per Government of India instructions in vogue.
- m. Generally total no. of transfers in a year will be restricted to 10% of the strength subject to administrative exigencies.
- n. Post approval of this policy, any other GoI instructions on the subject, will be adopted with the approval of the Food Authority.
- The above said guidelines are subject to administrative exigencies and posting may be made as per requirements.

These guidelines shall come into force with immediate effect.

